

**IN THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE AT CHENNAI**

**APPEAL. NO. 30/2023**

IN THE MATTER OF:

B. RAMKUMAR ADITYAN

..... APPLICANTS

VERSUS

SECRETARY, MINISTRY OF ENVIRONMENT,

FOREST AND CLIMATE CHANGE

...RESPONDENTS

**INDEX**

<b>S No.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Counter Affidavit on behalf of Respondent No. 1, Ministry Of Environment, Forest And Climate Change.	<b>1 - 10</b>
2.	A true copy of the CRZ Notification, 2011 is annexed herewith and marked as <b>Annexure-R1/1.</b>	<b>11 - 31</b>
3.	A copy of CRZ Notification, 2019, is annexed herewith and marked as <b>Annexure-R1/2.</b>	<b>32 - 58</b>
4.	A copy of 5th amendment to CRZ Notification, 2011 i.e. S.O.	<b>59 - 60</b>

	556(E) dated 17/02/2015 is annexed herewith and marked as <b>Annexure-R1/3.</b>	
5.	A copy letter dated 25/07/2022 is annexed herewith and marked as <b>Annexure-R1/4.</b>	<b>61 - 66</b>
6.	A copy of the 307 <sup>th</sup> Minutes of Meeting dated 24/08/2022 is annexed herewith and marked as <b>Annexure-R1/5.</b>	<b>67 - 77</b>
7.	A copy of letter dated 27/09/2022 is annexed herewith and marked as <b>Annexure-R1/6.</b>	<b>78 - 81</b>
8.	A copy of letter dated 06/04/2023 is annexed herewith and marked as <b>Annexure-R1/7.</b>	<b>82 - 91</b>
9.	A copy of 325 <sup>th</sup> Minutes of Meeting of Expert Appraisal Committee dated 17/04/2023 is annexed herewith and marked as <b>Annexure-R1/8.</b>	<b>92 - 108</b>
10.	A copy of CRZ Clearance dated 19/06/2023 is annexed herewith and marked as <b>Annexure-R1/9.</b>	<b>109 - 115</b>
11.	A copy of screenshots of Data retrieved from NIC-PARIVESH regarding uploading of CRZ Clearance dated 19/06/2023 which was uploaded on the PARIVESH Portal on 22/06/2023 is annexed herewith and marked as <b>Annexure-R1/10.</b>	<b>116 - 117</b>
12.	A copy of the Notifications dated 30/11/2022 is annexed herewith and marked as <b>Annexure-R1/11.</b>	<b>118 - 123</b>

Dated at Chennai on this the 28th day of February 2024.



**Counsel for 1st Respondent**

**IN THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE AT CHENNAI**

**APPEAL NO. 30/2023**

IN THE MATTER OF:

B. RAMKUMAR ADITYAN

..... APPLICANTS

VERSUS

SECRETARY, MINISTRY OF ENVIRONMENT,

FOREST AND CLIMATE CHANGE

...RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, UNION OF INDIA**

I, Dr. Saranya P, D/o P.K. Narasimman, aged about 35 years, presently working as Scientist 'D' in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as MoEF&CC) do hereby, in my official capacity, solemnly affirm and state on oath as follows:

**Dr. P. Saranya**  
Scientist 'D'

Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

Dr. P. Saranya  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

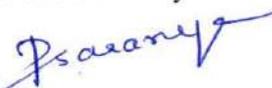
1. That I am duly authorized by the Competent Authority in the Ministry to swear the present affidavit on behalf of the MoEF&CC on the basis of the official records maintained therein.
2. It is humbly submitted that I have perused and understood the contents of the present petition. At the outset, I deny all averments, submissions, statements, allegations made therein except may be specifically admitted herein after.
3. It is humbly submitted that in exercise of the powers conferred by sub- section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, Ministry of Environment and Forest had notified the Coastal Regulation Zone Notification, 1991 on 19<sup>th</sup> February, 1991. In supersession of the CRZ Notification 1991, the Coastal Regulation Zone Notification, 2011 was notified on 6<sup>th</sup> January, 2011, for regulation of developmental activities along the coastal stretches and to ensure the livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches. A copy of CRZ Notification, 2011 is annexed herewith and marked as **Annexure-R1/1**.
4. That, it is further submitted that in supersession of the CRZ Notification, 2011, the Coastal Regulation Zone Notification, 2019 was notified on 18<sup>th</sup> January, 2019, having specific focus on conservation and management plans of Ecologically Sensitive Areas (ESAs) which did not feature in the CRZ Notification, 2011. A copy of CRZ Notification, 2019, is annexed herewith and marked as **Annexure-R1/2**.

Dr. P. Saranya  
 Scientist 'D'  
 Government of India  
 Regional Office, MoEF&CC  
 Shastri Bhawan, Haddows Road,  
 Nungambakkam, Chennai - 600 006

  
**Dr. P. Saranya**  
 Scientist 'D'  
 Government of India  
 Regional Office, MoEF&CC  
 Shastri Bhawan, Haddows Road,  
 Nungambakkam, Chennai - 600 006

5. It is humbly submitted that as per paragraph 6(i) of the CRZ Notification, 2019, *“All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6<sup>th</sup> January, 2011, as per provisions of this notification and to submit before the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.”*
6. It is humbly submitted that as on date, CZMP as per CRZ Notification, 2019 have been approved for the State of Odisha, Karnataka and Maharashtra. That, the ICRZP as per ICRZ Notification, 2019 has been approved for Great Nicobar Island and Little Andaman Island. That, for the rest of the Coastal States, CZMP/ICRZP as per CRZ Notification, 2011 and IPZ Notification, 2011 are presently applicable.
7. It is humbly submitted that under CRZ norms any permissible developmental activity falling within the CRZ area requires prior CRZ Clearance from the concerned authorities i.e. MoEF&CC/SEIAA/State and UT Planning Authority, as the case may

Dr. P. Saranya  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

  
**Dr. P. Saranya**  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

be. Commencement of any activity within CRZ area without such prior clearance will be violative of CRZ norms.

8. It is humbly submitted that para 4 of the CRZ Notification, 2011 deals with the *Regulation of permissible activities in CRZ area* that state as follows: *The following activities shall be regulated except those prohibited in para 3 above,-*

....“ii. *the following activities shall require clearance from MoEF after being recommended by the concerned CZMA, namely: -*

[As inserted vide 5<sup>th</sup> amendment to CRZ Notification, 2011 i.e. S.O. 556(E) dated 17/02/2015]

“j. *Construction of memorials/monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following namely :-*

(A) *The concerned State Government shall submit justification for locating the project in CRZ-IV (A) area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State CZMA who will examine the project and make recommendations to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environment impact assessment report by the State Government;*

(B) *On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environment Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to State Pollution Control Board for conduct of*

Dr. P. Saranya  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

  
Dr. P. Saranya  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

*public hearing for proposed project in accordance with the procedure laid down under Environment Impact Assessment notification;*

*(C) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (B), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation of MoEF;*

*(D) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-item (B), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation. "*

A copy of 5<sup>th</sup> amendment to CRZ Notification, 2011 i.e. S.O. 556(E) dated 17/02/2015 is annexed herewith and marked as **Annexure-R1/3**.

9. It is humbly submitted that the Tamil Nadu Coastal Zone Management Authority had recommended the proposal for TOR/ CRZ Clearance vide letter No. 12458/EC.3/2022-1, dated **25.07.2022** to this Ministry with the subject "*Coastal Regulation Zone-Proposed Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal off the Coast of Marina beach near Tripilcane Village, Chennai District, by Executive Engineer, Public Works Department, Building Construction Division- I, Chepauk, Chennai- Forwarded for Clearance under CRZ Notification 2011- Regarding*".

A copy letter dated 25/07/2022 is annexed herewith and marked as **Annexure-R1/4**.

Dr. P. Saranya  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

  
**Dr. P. Saranya**  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

10. It is humbly submitted that the proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure, Development, Coastal Regulation Zone, Building/ Construction and Miscellaneous projects, in its 307<sup>th</sup> meeting held on **24/08/2022**. That, as per the Minutes of Meeting it was recorded that, “...*The Committee after detailed deliberations and considering the submissions made by the State Government, recommended the proposal for prescribing following specific Terms of Reference (ToRs) for undertaking detailed environmental impact assessment study along with conduction of Public Hearing, by the Public Works Department, Government of Tamil Nadu...*”

Further, this Ministry vide letter dated 27/09/2022 has also communicated the same to the Public Works Department, Government of Tamil Nadu wherein based on the recommendation of the Tamil Nadu Coastal Zone Management Authority and considering the submissions made by the State Government, the Ministry of Environment, Forest and Climate Change in acceptance of the recommendations of the **Expert Appraisal Committee (CRZ), had accorded the general and specific Terms of Reference (ToR) for undertaking detailed environmental impact assessment study along with conduction of Public Hearing** to the project for ‘*Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, off the Coast of Marina Beach near Triplicane Village, Chennai, Tamil Nadu by Public Works Department, Government of Tamil Nadu*’, for consideration of the project for CRZ clearance under the provisions of the CRZ Notification, 2011 and amendments thereto:-

Nungambakkam, Chennai - 600 006  
 Shastri Bhawan, Haddows Road,  
 Regional Office, MoEF&CC  
 Government of India  
 Scientist 'D'  
 Dr. P. Saranya

  
**Dr. P. Saranya**  
 Scientist 'D'  
 Government of India  
 Regional Office, MoEF&CC  
 Shastri Bhawan, Haddows Road,  
 Nungambakkam, Chennai - 600 006

A copy of the 307<sup>th</sup> Minutes of Meeting dated 24/08/2022 is annexed herewith and marked as **Annexure-R1/5** and a copy of letter dated 27/09/2022 is annexed herewith and marked as **Annexure-R1/6**.

11. It is humbly submitted that this Ministry had received recommendation of the said project from Tamil Nadu State Coastal Zone Management Authority for CRZ clearance vide **letter No. 2914/EC.3/2023-1, dated 06/04/2023**. A copy of the letter dated 06/04/2023 is annexed herewith and marked as **Annexure-R1/7**.

Thereafter, the project was considered by Expert Appraisal Committee (CRZ) in its 325<sup>th</sup> Meeting dated 17/04/2023 wherein ... *"The Committee after detailed deliberations and based on the clarifications / information submitted by the PP recommended the proposal for CRZ Clearance subject to the following conditions....."*

*Thereafter, based on the above, this Ministry accorded CRZ Clearance vide letter dated 19/06/2023 to the proposal for " Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal off the Coast of Marina Beach near Tripilcane Village, Chennai District by the Public Works Department, Government of Tamil Nadu under the provisions of the CRZ Notification, 2011 and amendments thereto, subject to the compliance of terms and conditions."* That a copy of CRZ Clearance letter dated 19/06/2023 was uploaded on PARIVESH Portal by this Ministry on 22/06/2023.

**Dr. P. Saranya**  
 Scientist 'D'  
 Government of India  
 Regional Office, MoEF&CC  
 Shastri Bhawan, Haddows Road,  
 Nungambakkam, Chennai - 600 006

Dr. P. Saranya  
 Scientist 'D'  
 Government of India  
 Regional Office, MoEF&CC  
 Shastri Bhawan, Haddows Road,  
 Nungambakkam, Chennai - 600 006

Further, it is humbly submitted that the EAC also noted the representations received pre and post public hearing by the Ministry and forwarded to the PP, deliberated / discussed in detail during the meeting along with letters provided by State Forest and Ministry of Fisheries, Animal Husbandry and Dairying (Departments of Fisheries) and different associations on the points raised in representations.

A copy of 325<sup>th</sup> Minutes of Meeting of Expert Appraisal Committee dated 17/04/2023 is annexed herewith and marked as **Annexure-R1/8**.

A copy of CRZ Clearance dated 19/06/2023 is annexed herewith and marked as **Annexure-R1/9**.

A copy of screenshots of Data retrieved from NIC-PARIVESH regarding uploading of CRZ Clearance dated 19/06/2023 which was uploaded on the PARIVESH Portal on **22/06/2023** is annexed herewith and marked as **Annexure-R1/10**.

12. It is humbly submitted that as per the CRZ Notifications, 2011/2019, the State Coastal Zone Management Authorities (SCZMAs) are primarily responsible for the enforcement and implementation of the provisions of the CRZ Notification and compliance of the conditions stipulated thereunder. The main function of these Authorities includes enquiring into the cases of alleged violation of the provisions of the CRZ Notifications and take appropriate decision including power to enforce provisions under Section 5, 10 and 19 of the Environment (Protection) Act, 1986. A copy of the Notifications dated 30/11/2022 is annexed herewith and marked as **Annexure-R1/11**.

Dr. P. Saranya  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

  
**Dr. P. Saranya**  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

13. It is humbly submitted that this Ministry holds this Hon'ble Court in the highest of esteem and have deepest respect for the Hon'ble Courts and the orders passed by them.

14. It is respectfully submitted that this answering respondent (No.1) without prejudice reserves his right to file an additional affidavit at a later stage, if so necessary.

15. It is respectfully submitted that in view of the above mentioned facts, the respondent no. 2 humbly prays that the Hon'ble Court may be pleased to pass such order as deemed fit in the interest of the justice.

  
DEPONENT

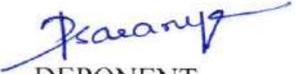
**Dr. P. Saranya**  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

**VERIFICATION**

I, the above named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the answering respondents.

No part of it is false and nothing material has been concealed there from.

Verified at Chennai on this 30<sup>th</sup> Day of January, 2024.

  
DEPONENT

**Dr. P. Saranya**  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

Dr. P. Saranya  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

**MINISTRY OF ENVIRONMENT AND FORESTS**  
**(Department of Environment, Forests and Wildlife)**  
**COASTAL REGULATION ZONE NOTIFICATION**

New Delhi, the 6th January, 2011

**S.O. 19(E).**— WHEREAS a draft notification under sub-section (1) of section and clause (V) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 was issued inviting objections and suggestions for the declaration of coastal stretches as Coastal Regulation Zone and imposing restrictions on industries, operations and processes in the CRZ was published vide S.O.No.2291 (E), dated 15<sup>th</sup> September, 2010.;

AND WHEREAS, copies of the said Gazette were made available to the public on 15<sup>th</sup> September, 2010.;

AND WHEREAS, the suggestions and objections received from the public have been considered by the Central Government.;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on scientific principles taking into account the dangers of natural hazards in the coastal areas, sea level rise due to global warming, does hereby, declare the coastal stretches of the country and the water area upto its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands upto its territorial limit, as Coastal Regulation Zone (hereinafter referred to as the CRZ) and restricts the setting up and expansion of any industry, operations or processes and manufacture or handling or storage or disposal of hazardous substances as specified in the Hazardous Substances (Handling, Management and Transboundary Movement) Rules, 2009 in the aforesaid CRZ.;

In exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environment (Protection) Act, 1986 and in supersession of the notification of the Government of India in the Ministry of Environment and Forests, number S.O.114(E), dated the 19<sup>th</sup> February, 1991 except as respects things done or omitted to be done before such supersession, the Central Government hereby declares the following areas as CRZ and imposes with effect from the date of the notification the following restrictions on the setting up and expansion of industries, operations or processes and the like in the CRZ,-

- (i) the land area from High Tide Line (hereinafter referred to as the HTL) to 500mts on the landward side along the sea front.
- (ii) CRZ shall apply to the land area between HTL to 100 mts or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of 5 parts per thousand (ppt) measured during the driest period of the year and distance upto which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plans (hereinafter referred to as the CZMPs).

**Explanation.-** For the purposes of this sub-paragraph the expression tidal influenced water bodies means the water bodies influenced by tidal effects from sea, in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds connected to the sea or creeks and the like.

- (iii) the land area falling between the hazard line and 500mts from HTL on the landward side, in case of seafront and between the hazard line and 100mts line in case of tidal influenced water body the word 'hazard line' denotes the line demarcated by Ministry of Environment and Forests (hereinafter referred to as the MoEF) through the Survey of India (hereinafter referred to as the Sol) taking into account tides, waves, sea level rise and shoreline changes.
- (iv) land area between HTL and Low Tide Line (hereinafter referred to as the LTL) which will be termed as the intertidal zone.
- (v) the water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2. For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide and shall be demarcated uniformly in all parts of the country by the demarcating authority(s) so authorized by the MoEF in accordance with the general guidelines issued at Annexure-I. HTL shall be demarcated within one year from the date of issue of this notification.

3. Prohibited activities within CRZ,- The following are declared as prohibited activities within the CRZ,-

(i) Setting up of new industries and expansion of existing industries except,-

(a) those directly related to waterfront or directly needing foreshore facilities;

*Explanation:* The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like.;

(b) projects of Department of Atomic Energy;

(c) facilities for generating power by non-conventional energy sources and setting up of desalination plants in the areas not classified as CRZ-I(i) based on an impact assessment study including social impacts.;

(d) development of green field Airport already permitted only at Navi Mumbai;

(e) reconstruction, repair works of dwelling units of local communities including fishers in accordance with local town and country planning regulations.

(ii) manufacture or handling oil storage or disposal of hazardous substance as specified in the notification of Ministry of Environment and Forests, No. S.O.594 (E), dated the 28<sup>th</sup> July 1989, S.O.No.966(E), dated the 27<sup>th</sup> November, 1989 and GSR 1037 (E), dated the 5<sup>th</sup>

December, 1989 except,-

- (a) transfer of hazardous substances from ships to ports, terminals and refineries and vice versa;
- (b) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas (hereinafter referred to as the LNG) in the areas not classified as CRZ- I(i) subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by MoEF and subject to further terms and conditions for implementation of ameliorative and restorative measures in relation to environment as may be stipulated by in MoEF.

Provided that facilities for receipt and storage of fertilizers and raw materials required for manufacture of fertilizers like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid and the like, shall be permitted within the said zone in the areas not classified as CRZ-I(i).

- (iii) Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas:

(iv) Land reclamation, bunding or disturbing the natural course of seawater except those,-

- (a) required for setting up, construction or modernisation or expansion of foreshore facilities like ports, harbours, jetties, wharves, quays, slipways, bridges, sealink, road on stilts, and such as meant for defence and security purpose and for other facilities that are essential for activities permissible under the notification;
- (b) measures for control of erosion, based on scientific including Environmental Impact Assessment (hereinafter referred to as the EIA) studies
- (c) maintenance or clearing of waterways, channels and ports, based on EIA studies;
- (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEF.

(v) Setting up and expansion of units or mechanism for disposal of wastes and effluents except facilities required for,-

- (a) discharging treated effluents into the water course with approval under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
- (b) storm water drains and ancillary structures for pumping;
- (c) treatment of waste and effluents arising from hotels, beach resorts and human settlements located in CRZ areas other than CRZ-I and disposal of treated wastes and effluents;

(vi) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.

(vii) Dumping of city or town wastes including construction debris, industrial solid wastes, fly

ash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, if any, shall be phased out within a period of one year from date of commencement of this notification.

**Note:-**The MoEF will issue a separate instruction to the State Governments and Union territory Administration in respect of preparation of Action Plans and their implementation as also monitoring including the time schedule thereof, in respect of paras (v), (vi) and (vii).

(viii) Port and harbour projects in high eroding stretches of the coast, except those projects classified as strategic and defence related in terms of EIA notification, 2006 identified by MoEF based on scientific studies and in consultation with the State Government or the Union territory Administration.

(ix) Reclamation for commercial purposes such as shopping and housing complexes, hotels and entertainment activities.

(x) Mining of sand, rocks and other sub-strata materials except,-

- (a) those rare minerals not available outside the CRZ area,
- (b) exploration and exploitation of Oil and Natural Gas.

(xi) Drawl of groundwater and construction related thereto, within 200mts of HTL; except the following:-

- (a) in the areas which are inhabited by the local communities and only for their use.
- (b) In the area between 200mts-500mts zone the drawl of groundwater shall be permitted only when done manually through ordinary wells for drinking, horticulture, agriculture and fisheries and where no other source of water is available.

**Note:-**Restrictions for such drawl may be imposed by the Authority designated by the State Government and Union territory Administration in the areas affected by sea water intrusion.

(xi) Construction activities in CRZ-I except those specified in para 8 of this notification.

(xiii) Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose.

(xiv) Facilities required for patrolling and vigilance activities of marine/coastal police stations.

4. Regulation of permissible activities in CRZ area.- The following activities shall be regulated except those prohibited in para 3 above,-

- (i)(a) clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities;
- (b) for those projects which are listed under this notification and also attract EIA notification, 2006 (S.O.1533 (E), dated the 14<sup>th</sup> September, 2006), for such projects clearance under EIA notification only shall be required subject to being recommended by the concerned State or Union territory Coastal Zone Management Authority (hereinafter referred to as the CZMA).
- (c) Housing schemes in CRZ as specified in paragraph 8 of this notification;

- (d) Construction involving more than 20,000sq mts built-up area in CRZ-II shall be considered in accordance with EIA notification, 2006 and in case of projects less than 20,000sq mts built-up area shall be approved by the concerned State or Union territory Planning authorities in accordance with this notification after obtaining recommendations from the concerned CZMA and prior recommendations of the concern CZMA shall be essential for considering the grant of environmental clearance under EIA notification, 2006 or grant of approval by the relevant planning authority.
- (e) MoEF may under a specific or general order specify projects which require prior public hearing of project affected people.
- (f) construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures;

(ii) the following activities shall require clearance from MoEF, namely:-

- (a) those activities not listed in the EIA notification, 2006.
- (b) construction activities relating to projects of Department of Atomic Energy or Defence requirements for which foreshore facilities are essential such as, slipways, jetties, wharves, quays; except for classified operational component of defence projects. Residential buildings, office buildings, hospital complexes, workshops of strategic and defence projects in terms of EIA notification, 2006.;
- (c) construction, operation of lighthouses;
- (d) laying of pipelines, conveying systems, transmission line;
- (e) exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (f) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants. MoEF may specify for category of projects such as at (f), (g) and (h) of para 4;
- (g) Mining of rare minerals as listed by the Department of Atomic Energy;
- (h) Facilities for generating power by non-conventional energy resources, desalination plants and weather radars;
- (i) Demolition and reconstruction of (a) buildings of archaeological and historical importance, (ii) heritage buildings; and buildings under public use which means buildings such as for the purposes of worship, education, medical care and cultural activities;

4.2 Procedure for clearance of permissible activities.- All projects attracting this notification shall be considered for CRZ clearance as per the following procedure, namely:-

- (i) The project proponents shall apply with the following documents seeking prior clearance under CRZ notification to the concerned State or the Union territory Coastal Zone Management Authority,-
  - (a) Form-1 (Annexure-IV of the notification);
  - (b) Rapid EIA Report including marine and terrestrial component except for construction projects listed under 4(c) and (d)
  - (c) Comprehensive EIA with cumulative studies for projects in the stretches classified as low and medium eroding by MoEF based on scientific studies and in consultation with the State Governments and Union territory Administration;
  - (d) Disaster Management Report, Risk Assessment Report and Management Plan;
  - (e) CRZ map indicating HTL and LTL demarcated by one of the authorized agency (as indicated in para 2) in 1:4000 scale;
  - (f) Project layout superimposed on the above map indicated at (e) above;

- (g) The CRZ map normally covering 7km radius around the project site.
  - (h) The CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas;
  - (i) No Objection Certificate from the concerned State Pollution Control Boards or Union territory Pollution Control Committees for the projects involving discharge of effluents, solid wastes, sewage and the like.;
- (ii) The concerned CZMA shall examine the above documents in accordance with the approved CZMP and in compliance with CRZ notification and make recommendations within a period of sixty days from date of receipt of complete application,-
- (a) MoEF or State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) as the case may be for the project attracting EIA notification, 2006;
  - (b) MoEF for the projects not covered in the EIA notification, 2006 but attracting para 4(ii) of the CRZ notification;
- (iii) MoEF or SEIAA shall consider such projects for clearance based on the recommendations of the concerned CZMA within a period of sixty days.
- (vi) The clearance accorded to the projects under the CRZ notification shall be valid for the period of five years from the date of issue of the clearance for commencement of construction and operation.
- (v) For Post clearance monitoring – (a) it shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on 1<sup>st</sup> June and 31<sup>st</sup> December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned CZMA.
- (b) the compliance report shall also be displayed on the website of the concerned regulatory authority.
- (vi) To maintain transparency in the working of the CZMAs it shall be the responsibility of the CZMA to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMPs of the respective State Government or Union territory.

#### 5. Preparation of Coastal Zone Management Plans.

- (i) The MoEF may obtain the CZMPs prepared through the respective State Government or Union territory;
- (ii) The CZMPs may be prepared by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of MoEF and in consultation with the concerned stakeholders;
- (iii) The hazard line shall be mapped by MoEF through SoI all along the coastline of the country and the hazard line shall be demarcated taking into account, tide, waves, sea level

rise and shoreline changes;

- (iv) For the purpose of depicting the flooding due to tides, waves and sea level rise in the next fifty and hundred years, the contour mapping of the coastline shall be carried out at 0.5m interval normally upto 7km from HTL on the landward side, and the shoreline changes shall be demarcated based on historical data by comparing the previous satellite imageries with the recent satellite imageries;
- (v) Mapping of the hazard line shall be carried out in 1:25,000 scale for macro level planning and 1:10,000 scale or cadastral scale for micro level mapping and the hazard line shall be taken into consideration while preparing the land use plan of the coastal areas;
- (vi) The coastal States and Union Territory will prepare within a period of twenty four months from the date of issue this notification, draft CZMPs in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-I of the notification, which involve public consultation;
- (vii) The draft CZMPs shall be submitted by the State Government or Union territory to the concerned CZMA for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986;
- (viii) The State Government or Union territory CZMA shall submit the draft CZMPs to MoEF alongwith its recommendations on the CZMP within a period of six months after incorporating the suggestions and objections received from the stakeholders;
- (ix) MoEF shall thereafter consider and approve the CZMPs within a period of four months from the date of receipt of the CZMPs complete in all respects;
- (x) All developmental activities listed in this notification shall be regulated by the State Government, Union Territory Administration, the local authority or the concerned CZMA within the framework of such approved CZMPs as the case may be in accordance with provisions of this notification;
- (xi) The CZMPs shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking revision of the maps following the above procedures;
- (xii) The CZMPs already approved under CRZ notification, 1991 shall be valid for a period of twenty four months unless the aforesaid period is extended by MoEF by a specific notification subject to such terms and conditions as may be specified therein.

#### 6. Enforcement of the CRZ, notification, 2011-

- (a) For the purpose of implementation and enforcement of the provisions this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 with the MoEF, State Government or the Union territory Administration NCZMA and SCZMA s;
- (b) The composition, tenure and mandate of NCZMA and State Government or the Union territory CZMA s have already been notified by MoEF in terms of Orders of Hon'ble

Supreme Court in Writ Petition 664 of 1993;

- (c) the State Government or the Union territory CZMAs shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned containing atleast three representatives of local traditional coastal communities including from fisherfolk;
  - (d) The dwelling units of the traditional coastal communities including fisherfolk, tribals as were permissible under the provisions of the CRZ notification, 1991, but which have not obtained formal approval from concerned authorities under the aforesaid notification shall be considered by the respective Union territory CZMAs and the dwelling units shall be regularized subject to the following condition, namely-
    - (i) these are not used for any commercial activity
    - (ii) these are not sold or transferred to non-traditional coastal community.
7. Classification of the CRZ – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely:-
- (i) CRZ-I,-
    - A. The areas that are ecologically sensitive and the geomorphological features which play a role in the maintaining the integrity of the coast,-
      - (a) Mangroves, in case mangrove area is more than 1000 sq mts, a buffer of 50meters along the mangroves shall be provided;
      - (b) Corals and coral reefs and associated biodiversity;
      - (c) Sand Dunes;
      - (d) Mudflats which are biologically active;
      - (e) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986); including Biosphere Reserves;
      - (f) Salt Marshes;
      - (g) Turtle nesting grounds;
      - (h) Horse shoe crabs habitats;
      - (i) Sea grass beds;
      - (j) Nesting grounds of birds;
      - (k) Areas or structures of archaeological importance and heritage sites.
    - B. The area between Low Tide Line and High Tide Line;

(ii) CRZ-II,-

The areas that have been developed upto or close to the shoreline.

*Explanation.-* For the purposes of the expression “developed area” is referred to as that area within the existing municipal limits or in other existing legally designated urban areas which are substantially built-up and has been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains;

## (iii) CRZ-III,-

Areas that are relatively undisturbed and those do not belong to either CRZ-I or II which include coastal zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas, which are not substantially built up.

## (iv.) CRZ-IV,-

- A. the water area from the Low Tide Line to twelve nautical miles on the seaward side;
- B. shall include the water area of the tidal influenced water body from the mouth of the water body at the sea upto the influence of tide which is measured as five parts per thousand during the driest season of the year.

(v) Areas requiring special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities,-

- A. (i) CRZ area falling within municipal limits of Greater Mumbai;  
(ii) the CRZ areas of Kerala including the backwaters and backwater islands;  
(iii) CRZ areas of Goa.
- B. Critically Vulnerable Coastal Areas (CVCA) such as Sunderbans region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 and managed with the involvement of coastal communities including fisherfolk.

## 8 Norms for regulation of activities permissible under this notification,-

(i) The development or construction activities in different categories of CRZ shall be regulated by the concerned CZMA in accordance with the following norms, namely:-

Note:- The word existing use hereinafter in relation to existence of various features or existence of regularisation or norms shall mean existence of these features or regularisation or norms as on 19.2.1991 wherein CRZ notification, was notified.

## I. CRZ-I,-

(i) no new construction shall be permitted in CRZ-I except,-

- (a) projects relating to Department of Atomic Energy;
- (b) pipelines, conveying systems including transmission lines;
- (c) facilities that are essential for activities permissible under CRZ-I;
- (d) installation of weather radar for monitoring of cyclones movement and prediction by Indian Meteorological Department;
- (e) construction of trans harbour sea link and without affecting the tidal flow of water, between LTL and HTL.
- (f) development of green field airport already approved at only Navi Mumbai;

(ii) Areas between LTL and HTL which are not ecologically sensitive, necessary safety measures will be incorporated while permitting the following, namely:-

- (a) exploration and extraction of natural gas;
- (b) construction of dispensaries, schools, public rainshelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concerned CZMA.
- (c) necessary safety measure shall be incorporated while permitting such developmental activities in the area falling in the hazard zone;
- (d) salt harvesting by solar evaporation of seawater;
- (e) desalination plants;
- (f) storage of non-hazardous cargo such as edible oil, fertilizers and food grain within notified ports;
- (g) construction of trans harbour sea links, roads on stilts or pillars without affecting the tidal flow of water.

## II. CRZ-II,-

- (i) buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures;
- (ii) buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the 'existing' norms of Floor Space Index or Floor Area Ratio:  
Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road;
- (iii) reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use;
- (iv) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas subject to the conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (v) desalination plants and associated facilities;
- (vi) storage of non-hazardous cargo, such as edible oil, fertilizers and food grain in notified ports;
- (vii) facilities for generating power by non-conventional power sources and associated facilities;

## III. CRZ-III,-

A. Area upto 200mts from HTL on the landward side in case of seafront and 100mts along tidal influenced water bodies or width of the creek whichever is less is to be earmarked as "No Development Zone (NDZ)",-

- (i) the NDZ shall not be applicable in such area falling within any notified port limits;
- (ii) No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities; Construction/reconstruction of dwelling units of traditional coastal communities including fisherfolk may be permitted between 100 and 200 metres from the HTL along the seafront in accordance with a comprehensive plan prepared by the State Government or the Union territory in consultation with the traditional coastal communities including fisherfolk and incorporating the necessary disaster management

provision, sanitation and recommended by the concerned State or the Union territory CZMA to NCZMA for approval by MoEF;

(iii) however, the following activities may be permitted in NDZ –

- (a) agriculture, horticulture, gardens, pasture, parks, play field, and forestry;
- (b) projects relating to Department of Atomic Energy;
- (c) mining of rare minerals;
- (d) salt manufacture from seawater;
- (e) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- (f) facilities for regasification of liquefied natural gas subject to conditions as mentioned in subparagraph (ii) of paragraph 3;
- (g) facilities for generating power by non conventional energy sources;
- (h) Foreshore facilities for desalination plants and associated facilities;
- (i) weather radars;
- (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;
- (k) construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee;
- (l) facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like;
- (m) development of green field airport already permitted only at Navi Mumbai.

B. Area between 200mts to 500mts,-

The following activities shall be permissible in the above areas;

- (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III ;
- (ii) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- (iii) facilities for regasification of liquefied natural gas subject to conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (iv) storage of non-hazardous cargo such as, edible oil, fertilizers, food grain in notified ports;
- (v) foreshore facilities for desalination plants and associated facilities;
- (vi) facilities for generating power by non-conventional energy sources;
- (vii) construction or reconstruction of dwelling units so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction or reconstruction will be subject to local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground + one floor);
- (viii) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads and bridges by CZMA who may also permit construction of schools and dispensaries for local inhabitants of the area for those panchayats, the major

part of which falls within CRZ if no other area is available for construction of such facilities;

- (ix) reconstruction or alteration of existing authorised building subject to sub-paragraph (vii), (viii);
- (x) development of green field airport already permitted only at Navi Mumbai.

(IV) In CRZ-IV areas,-

The activities impugning on the sea and tidal influenced water bodies will be regulated except for traditional fishing and related activities undertaken by local communities as follows:-

- (a) No untreated sewage, effluents, ballast water, ship washes, fly ash or solid waste from all activities including from aquaculture operations shall be let off or dumped. A comprehensive plan for treatment of sewage generating from the coastal towns and cities shall be formulated within a period of one year in consultation with stakeholders including traditional coastal communities, traditional fisherfolk and implemented;
- (b) Pollution from oil and gas exploration and drilling, mining, boat house and shipping;
- (c) There shall be no restriction on the traditional fishing and allied activities undertaken by local communities.

V. Areas requiring special consideration,-

1. CRZ areas falling within municipal limits of the Greater Mumbai.

- (i) Developmental activities in the CRZ area of the Greater Mumbai because of the environmental issues, relating to degradation of mangroves, pollution of creeks and coastal waters, due to discharge of untreated effluents and disposal of solid waste, the need to provide decent housing to the poor section of society and lack of suitable alternatives in the inter connected islands of Greater Mumbai shall be regulated as follows, namely:-

A. Construction of roads - In CRZ-I areas indicated at sub-paragraph (i) of paragraph 7 of the notification the following activities only can be taken up:-

- (a) Construction of roads, approach roads and missing link roads approved in the Developmental Plan of Greater Mumbai on stilts ensuring that the free flow of tidal water is not affected, without any benefit of CRZ-II accruing on the landward side of such constructed roads or approach roads subject to the following conditions:-
  - (i) All mangrove areas shall be mapped and notified as protected forest and necessary protection and conservation measures for the identified mangrove areas shall be initiated.
  - (ii) Five times the number of mangroves destroyed/cut during the construction process shall be replanted.

B. Solid waste disposal sites shall be identified outside the CRZ area and thereafter within two years the existing conventional solid waste sites shall be relocated outside the CRZ area.

(iii) In CRZ-II areas-

- (a) The development or redevelopment shall continue to be undertaken in accordance with the norms laid down in the Town and Country Planning Regulations as they existed on the date of issue of the notification dated the 19<sup>th</sup> February, 1991, unless specified otherwise in this notification.

**(b) SLUM REHABILITATION SCHEMES,-**

1. In the Greater Mumbai area there are large slum clusters with lakhs of families residing therein and the living conditions in these slums are deplorable and the civic agencies are not able to provide basic infrastructure such as drinking water, electricity, roads, drainage and the like because the slums come up in an unplanned and congested manner and the slums in the coastal area are at great risk in the event of cyclones, storm surges or tsunamis, in view of the difficulties in providing rescue, relief and evacuation.
2. To provide a safe and decent dwelling to the slum dwellers, the State Government may implement slum redevelopment schemes as identified as on the date of issue of this notification directly or through its parastatal agencies like Maharashtra Housing and Area Development Authority (MHADA), Shivshahi Punarvasan Prakalp Limited (SPPL), Mumbai Metropolitan Region Development Authority (MMRDA) and the like.:

Provided that,-

- (i) such redevelopment schemes shall be undertaken directly or through joint ventures or through public private partnerships or other similar models ensuring that the stake of the State Government or its parastatal entities shall be not less than 51%;
- (ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on the date on which the project is granted approval by the competent authority;
- (iii) it shall be the duty of the project proponent undertaking the redevelopment through conditions (i)(2) above along with the State Government to ensure that all legally regularized tenants are provided houses in situ or as per norms laid down by the State Government in this regard.

**(c) REDEVELOPMENT OF DILAPIDATED, CESSSED AND UNSAFE BUILDINGS:**

1. In the Greater Mumbai, there are, also a large number of old and dilapidated, cessed and unsafe buildings in the CRZ areas and due to their age these structures are extremely vulnerable and disaster prone and therefore there is an urgent need for the redevelopment or reconstruction of these identified buildings.
2. These projects shall be taken up subject to the following conditions and safeguards:
  - (i) such redevelopment or reconstruction projects as identified on the date of issue of this notification shall be allowed to be taken up involving the owners of these buildings either above or with private developers in accordance with the prevailing Regulation, directly or through joint ventures or through other similar models.
  - (ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on the date on which the project is granted approval by the competent authority
  - (iii) suitable accommodation to the original tenants of the specified buildings shall be

ensured during the course of redevelopment or reconstruction of the buildings by the project proponents, undertaking the redevelopment through condition 2(i) above.

- (d) Notwithstanding anything contained in this notification, the developmental activities for slums and for dilapidated, cessed and unsafe buildings as specified at paras (b) and (c) above shall be carried out in an accountable and transparent manner by the project proponents mentioned therein which shall include the following pre-condition measures, wherever applicable;-
1. (i) applicability of the Right to Information Act, 2005 to all redevelopment or reconstruction projects granted clearance by the Competent Authorities;
  - (ii) MoEF shall issue an order constituting the CPIO and the first Appellate Authority of appropriate ranks in consultation with Government of Maharashtra;
  - (iii) details of the Slum Rehabilitation Scheme, including the complete proposal and the names of the eligible slum dwellers will be declared suo-moto as a requirement of Section 4 of compliance of the Right to Information Act, 2005 by the appropriate authority in the Government of Maharashtra in one month before approving it;
  - (iv) the implementing or executing agency at the State Government with regard to projects indicated at sub-item (b) and (c) of item (iii) of sub-paragraph V shall display on a large notice boards at the site and at the office of the implementing or executing agency the names of the eligible builders, total number of tenements being made, names of eligible slum dwellers who are to be provided the dwelling units and the extra area available for free sale.
  - (v) Projects being developed under sub-items (b) and (c) of item (iii) of sub-paragraph V shall be given permission only if the project proponent agree to be covered under the Right to Information Act, 2005.
2. MoEF may appoint statutory auditors, who are empanelled by the Comptroller and auditor General (hereinafter referred to as the C&AG) to undertake performance and fiscal audit in respect of the projects relating to redevelopment of dilapidated, cessed and unsafe buildings and the projects relating to Slum Rehabilitation Scheme shall be audited by C&AG.
  3. A High Level Oversight Committee may be set up by the Government of Maharashtra for periodic review of implementation of V(iii)(b) and (c) which shall include eminent representatives of various Stakeholders, like Architects, Urban Planner, Engineers, and Civil Society, besides the local urban bodies, the State Government and the Central Government.
  4. The individual projects under V(iii)(b) and (c) shall be undertaken only after public consultation in which views of only the legally entitled slum dweller or the legally entitled tenent of the dilapidated or cessed buildings shall be obtained in accordance with the procedures laid down in EIA notification, 2006.
- (e) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorized as CRZ-III, that is, 'no development zone'.
  - (f) the Floor Space Index upto 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
  - (g) Koliwada namely, fishing settlement areas as identified in the Development Plan of 1981

or relevant records of the Government of Maharashtra, shall be mapped and declared as CRZ-III so that any development, including construction and reconstruction of dwelling units within these settlements shall be undertaken in accordance with applicable as per local Town and Country Planning Regulations.

- (h) Reconstruction and repair works of the dwelling units, belonging to fisher communities and other local communities identified by the State Government, shall be considered and granted permission by the Competent Authorities on a priority basis, in accordance with the applicable Town and Country Planning Regulations.

## 2. CRZ for Kerala

In view of the unique coastal systems of backwater and backwater islands alongwith space limitation present in the coastal stretches of the State of Kerala, the following activities in CRZ shall be regulated as follows, namely:-

- (i) all the islands in the backwaters of Kerala shall be covered under the CRZ notification;
- (ii) the islands within the backwaters shall have 50mts width from the High Tide Line on the landward side as the CRZ area;
- (iii) within 50mts from the HTL of these backwater islands existing dwelling units of local communities may be repaired or reconstructed however no new construction shall be permitted;
- (iv) beyond 50mts from the HTL on the landward side of backwater islands, dwelling units of local communities may be constructed with the prior permission of the Gram panchayat;
- (v) foreshore facilities such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up within 50mts width from HTL of these backwater islands.

## 3. CRZ of Goa.-

In view of the peculiar circumstances of the State Goa including past history and other developments, the specific activities shall be regulated and various measures shall be undertaken as follows:-

- (i) the Government of Goa shall notify the fishing villages wherein all foreshore facilities required for fishing and fishery allied activities such as traditional fish processing yards, boat building or repair yards, net mending yards, ice plants, ice storage, auction hall, jetties may be permitted by Grama Panchayat in the CRZ area;
- (ii) reconstruction, repair works of the structures of local communities including fishermen community shall be permissible in CRZ;
- (iii) purely temporary and seasonal structures customarily put up between the months of September to May;
- (iv) the eco sensitive low lying areas which are influenced by tidal action known as khazan lands shall be mapped;
- (v) the mangroves along such as khazan land shall be protected and a management plan for the khazan land prepared and no developmental activities shall be permitted in the khazan land;
- (vi) sand dunes, beach stretches along the bays and creeks shall be surveyed and mapped. No activity shall be permitted on such sand dune areas;
- (vii) the beaches such as Mandrem, Morjim, Galgiba and Agonda has been designated as turtle nesting sites and protected under the Wildlife Protection Act, 1972 and these areas shall be surveyed and management plan prepared for protection of these turtle nesting

- sites;
- (viii) no developmental activities shall be permitted in the turtle breeding areas referred to in sub-paragraph (vii).
4. (a) Critical Vulnerable Coastal Areas (CVCA) which includes Sunderbans and other identified ecological sensitive areas which shall be managed with the involvement of the local coastal communities including the fisher folk;-
- (b) the entire Sunderbans mangrove area and other identified ecologically important areas such as Gulf of Khambat and Gulf of Kutchchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Orissa, Coringa, East Godavari and Krishna in Andhra Pradesh shall be declared as Critical Vulnerable Coastal Areas (CVCA) through a process of consultation with local fisher and other communities inhabiting the area and depend on its resources for their livelihood with the objective of promoting conservation and sustainable use of coastal resources and habitats;
- (c) the process of identifying planning, notifying and implementing CVCA shall be detailed in the guideline which will be developed and notified by MoEF in consultations with the stakeholders like the State Government, local coastal communities and fisherfolk and the like inhabiting the area;
- (d) the Integrated Management Plans (IMPs) prepared for such CVCA shall interalia keep in view the conservation and management of mangroves, needs of local communities such as, dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the para 5 above for preparation of Coastal Zone Management Plans;
- (e) till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the CZMA with due regards to the views of coastal communities including fisherfolk.

[F. No. 11-83/2005-IA-III]

J. M. MAUSKAR, Addl. Secy.

**ANNEXURE I****GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****I. A. Demarcation of High Tide Line**

1. Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) shall be carried out by one of the agencies authorised by MoEF based on the recommendations of the National Centre for Sustainable Coastal Management (NCSCM).
2. Demarcation of the High Tide Line or LTL shall be made on the Coastal Zone Management (CZM) Maps of scale 1:25,000 prepared by the agencies identified by the MoEF.
3. Local level CZM Maps shall be prepared for use of officials of local bodies for determination of the CRZ.
4. The local level CZM Maps shall be prepared on a Cadastral scale in accordance with the CZM Maps approved by the Central Government.

**B. Preparation of CZM Maps**

5. Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:
 

Unit	:	7.5 minutes X 7.5minutes
Numbering	:	Survey of India Sheet Numbering System
Horizontal Datum	:	Everest or WGS 84
Vertical Datum	:	Mean Sea Level (MSL)
Topography	:	Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs
6. The High Water Level (HWL) and Low Water Level (LWL) marked on the Base maps will be transferred to the CZM maps.
7. Coastal geomorphological signatures in the field or satellite imageries or aerial photographs will be used for appropriate adjustment, in the HWL or LWL for demarcating HTL or LTL in accordance with the CRZ notification.
8. The following geomorphological features shall be considered while demarcating in HTL or LTL:
  - Landward (monsoonal) berm crest in the case of sandy beaches
  - Rocks, Headlands, Cliffs
  - Seawalls or revetments or embankments
9. 500 meter and 200 metre lines will be demarcated with respect of HTL.
10. HTL (as defined in the CRZ notification) and LTL shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies with the help of the geomorphological signatures or features.
11. Classification of different coastal zones shall be done as per the CRZ notification
12. Standard national or international colour codes shall be used to highlight sub-classification of data.

**C. Local level CZM Maps**

Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans

13. Cadastral (village) maps in 1:3960 or the nearest scale, shall be used as the base maps.
14. These maps are available with revenue Authorities and are prepared as per standard norms.

15. HTL (as defined in the CRZ notification) and LTL will be demarcated in the cadastral map based on detailed physical verification using coastal geomorphological signatures or features in accordance with the CZM Maps approved by the Central Government.
16. 500metre and 200metre lines shall be demarcated with respect to the HTL thus marked.
17. HTL (as defined in the CRZ notification, 1991) and LTL will also be demarcated along the banks of tidal influenced inland water bodies with the help of geomorphological signatures or features.
18. Classifications shall be transferred into local level CZM maps from the CZM Plans.
19. Symbols will be adopted from CZM Maps.
20. Colour codes as given in CZM Maps shall be used.
21. Demarcation of cadastral maps will be done by local agencies approved by the Central Government. The local agencies shall work under the guidance of the concerned State Government or Union Territory Coastal Zone Management Authorities.

#### D. Hazard mapping:-

#### II. Classification of CRZ areas

1. The CZM Maps shall be prepared in accordance with para 5 of the CRZ notification demarcating CRZ I, II, III, IV and V.
2. The CZM Maps shall clearly demarcate the land use plan of the area and lists out the CRZ-I areas. All the CRZ-I areas listed under para 7(I)A and B shall be clearly demarcated and colour codes given so that each of the CRZ-I areas can be clearly identified.
3. Buffer zone along mangrove areas of more than 1000sq mts shall be stipulated with a different colour distinguishing from the mangrove area.
4. The buffer zone shall also be classified as CRZ-I area.
5. The hazard line to be drawn up by MoEF shall be superimposed on the CZM maps in 1:25,000 scale and also on the cadastral scale maps.
6. The CRZ-II areas shall be those areas which have been substantially built-up with a ratio of built-up plots to that of total plots is more than 50%.
7. In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
8. No developmental activities other than those listed above shall be permitted in the areas between the hazard line and 500mts or 100mts or width of the creek on the landward side. The dwelling unit of the local communities including that of the fishers will not be relocated if the dwelling units are located on the seaward side of the hazard line. The State Government will provide necessary safeguards from natural disaster to such dwelling units of local communities.
9. The water areas of CRZ IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
10. The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
11. The water area shall be demarcated indicating the pollution levels as per Central Pollution Control Board standards on water quality.
12. In the CRZ V areas the land use maps shall be superimposed on the Coastal Zone Management Plan and clearly demarcating the CRZ I, II, III, IV.
13. The existing authorized developments on the sea ward side shall be clearly demarcated.

14. The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

### III. CZMPs approved by MoEF in accordance with CRZ notification, 1991

1. While preparing the CZMPs under CRZ notification, 2011, the CZMPs that have been approved under the CRZ Notification, 1991 shall be compared. A justification shall be provided by the concerned CZMA in case the CZMPs prepared under CRZ notification, 2011 varies with respect to the approved CZMP prepared under CRZ notification, 1991.

### IV. Public Views on the CZMP.

- a) The draft CZMPs prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMPs shall be held at district level by the concerned CZMAs.
- b) Based on the suggestions and objections received the CZMPs shall be revised and approval of MoEF shall be obtained.
- c) The approved CZMP shall be put up on the website of MoEF, concerned website of the State, Union Territory CZMA and hard copy made available in the panchayat office, District collector office and the like.

### V. Revision of Coastal Zone Management Plans

1. Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
2. The rectified map would be submitted to MoEF for its record.

### Annexure-II

List of petroleum and chemical products permitted for storage in [CRZ except CRZ-I(A)]

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;

- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;
- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers.

\*\*\*\*

### Annexure-III

#### **Guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of the Ministry of Environment and Forests**

- I. Construction of beach resorts or hotels with prior approval of MoEF in designated areas of CRZ-II and III for occupation of tourist or visitors shall be subject to the following conditions, namely:-
- (a) The project proponent shall not undertake any construction within 200 metres in the landward side of High Tide Line and within the area between Low Tide Line and High Tide Line;
  - (b) The proposed constructions shall be beyond the hazard line or 200mts from the High Tide Line whichever is more;
  - (c) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
  - (d) no flattening of sand dunes shall be carried out;
  - (e) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
  - (f) Construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
  - (g) the State Ground Water Authority shall take into consideration the guidelines issued by Central Government before granting such no objection certificate;
  - (h) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;

- (i) the total plot size shall not be less than 0.4 hectares and the total covered area on all floors shall not exceed 33 percent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
  - (j) the construction shall be consistent with the surrounding landscape and local architectural style;
  - (k) the overall height of construction upto the highest ridge of the roof, shall not exceed 9metres and the construction shall not be more than two floors (ground floor plus one upper floor);
  - (l) groundwater shall not be tapped within 200metre of the High Tide Line; within the 200metre 500metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
  - (m) extraction of sand, leveling or digging of sandy stretches except for structural foundation of building, swimming pool shall not be permitted within 500metres of the High Tide Line;
  - (n) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986;
  - (o) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
  - (p) to allow public access to the beach, atleast a gap of 20metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500metres apart; and
  - (q) if the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and
  - (r) approval of the State or Union territory Tourism Department shall be obtained.
- II. In ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central or State Government Union territories) construction of beach resorts or hotels shall not be permitted

\*\*\*\*

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 18th January, 2019

**G.S.R. 37(E).**—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6<sup>th</sup> January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 Of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18<sup>th</sup> April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6<sup>th</sup> January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

- (i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

Explanation. - For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

- (ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt)

measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation.- For the purposes of this sub-paragraph the expression “tidal influenced water bodies” means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

- (iii) The “intertidal zone” means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).
- (iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

**2.0 Classification of CRZ.** – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

**2.1 CRZ-I** areas are environmentally most critical and are further classified as under:

**2.1.1 CRZ-I A:**

- (a) CRZ-I A shall constitute the following ecologically sensitive areas (ESAs) and the geomorphological features which play a role in maintaining the integrity of the coast viz.:
  - (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A);
  - (ii) Corals and coral reefs;
  - (iii) Sand dunes;
  - (iv) Biologically active mudflats;
  - (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986), including Biosphere Reserves;
  - (vi) Salt marshes;
  - (vii) Turtle nesting grounds;
  - (viii) Horse shoe crabs’ habitats;
  - (ix) Sea grass beds;
  - (x) Nesting grounds of birds;
  - (xi) Areas or structures of archaeological importance and heritage sites.
- (b) A detailed environment management plan shall be formulated by the states and Union territories for such ecologically sensitive areas in respective territories, as mapped out by the National Centre for Sustainable Coastal Management (NCSCM), Chennai based on guidelines as contained in **Annexure-I** to this notification and integrated with the CZMP.

**2.1.2 CRZ-I B:**

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.

**2.2 CRZ-II:**

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50 per cent and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc.

**2.3 CRZ-III:**

Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II, shall constitute CRZ-III, and CRZ-III shall be further classified into following categories: -

**2.3.1 CRZ-III A:**

Such densely populated CRZ-III areas, where the population density is more than 2161 per square kilometre as per 2011 census base, shall be designated as CRZ-III A and in CRZ-III A, area up to 50 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)', provided the CZMP as per this notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 meters shall continue to apply.

**2.3.2 CRZ-III B:**

All other CRZ-III areas with population density of less than 2161 per square kilometre, as per 2011 census base, shall be designated as CRZ-III B and in CRZ-III B, the area up to 200 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)'.

**2.3.3:**

Land area up to 50 meters from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies in the CRZ III, shall also be earmarked as the NDZ in CRZ III.

*Note: The NDZ shall not be applicable in the areas falling within notified Port limits.*

**2.4 CRZ- IV:**

The CRZ- IV shall constitute the water area and shall be further classified as under:-

**2.4.1 CRZ- IVA:**

The water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side shall constitute CRZ-IV A.

**2.4.2 CRZ- IVB:**

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

**3.0 Areas requiring special consideration in the CRZ.-** Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities: -

**3.1 Critically Vulnerable Coastal Areas (CVCA):**

Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

**3.2 CRZ for inland Backwater islands and islands along the mainland coast.****3.3 CRZ falling within municipal limits of Greater Mumbai.**

**4. Prohibited activities within CRZ.-** The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4<sup>th</sup> April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

#### **5. Regulation of permissible activities in CRZ:**

##### **5.1 CRZ-I:**

##### **5.1.1. CRZ-IA:**

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A area, with following exceptions:-

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

##### **5.1.2 CRZ-I B - The inter tidal areas:**

Activities shall be regulated or permissible in the CRZ-I B areas as under:-

- (i) Land reclamation, bunding, etc. shall be permitted only for activities such as,-

- (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hover ports for coast guard, sea links, etc;
  - (b) projects for defence, strategic and security purposes;
  - (c) road on stilts, provided that such roads shall not be authorised for permitting development on the landward side of such roads, till the existing High Tide Line:  
 Provided that the use of reclaimed land may be permitted only for public utilities such as mass rapid or multimodal transit system, construction and installation of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signaling system, transit stopover of permitted designs; except for any industrial operation, repair or maintenance;
  - (d) measures for control of erosion;
  - (e) maintenance and clearing of waterways, channels, ports and hover ports for coast guard;
  - (f) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.
  - (iii) Power by non-conventional energy sources and associated facilities.
  - (iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.
  - (v) Facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.
  - (vi) Storage of non-hazardous cargo i.e. edible oil, fertilizers and food grains in notified Ports.
  - (vii) Hatchery and natural fish drying.
  - (viii) Existing fish processing units may utilise 25% additional plinth area for modernisation purposes (only for additional equipment and pollution control measures) subject to the following:-
    - (a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations;
    - (b) additional plinth area is constructed only to the landward side.
    - (c) approval of the concerned State Pollution Control Board or Pollution Control Committee.
  - (ix) Treatment facilities for waste and effluents and conveyance of treated effluents.
  - (x) Storm water drains.
  - (xi) Projects classified as strategic, defence related projects and projects of the Department of Atomic Energy, Government of India.
  - (xii) Manual mining of atomic mineral(s) notified under Part-B of the First Schedule to the Mining and Minerals (Development and Regulation) Act, 1957(67 of 1957) occurring as such or in association with one or other minerals in the intertidal zone by such agencies as authorised by the Department of Atomic Energy, Government of India as per mining plan approved by the Atomic Mineral Directorate for Exploration and Research:

Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.

- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

## 5.2 CRZ-II:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- (iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.
- (iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are

handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

- (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.
- (vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

### 5.3 CRZ-III:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.

- (ii) **Regulation of activities in NDZ:**

Following shall be permissible and regulated in the NDZ:-

- (a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.
- (b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.
- (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).
- (d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.
- (e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (f) Wherever there is a national or State highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road.  
On landward side of such roads in the NDZ, resorts or hotels and associated tourism facilities shall be permitted and such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMP as per this notification and the conditions or guidelines at Annexure-III, to this notification as applicable.
- (g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.
- (h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and

Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) **Regulation of activities for CRZ–III areas beyond NDZ:**

- (a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.
- (b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).
- (c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.
- (d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.
- (e) Limestone mining:  
Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.
- (f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

- (iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.
- (v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

**5.4 CRZ-IV:**

Activities shall be permitted and regulated in the CRZ IV areas as under:-

- (i) Traditional fishing and allied activities undertaken by local communities.
- (ii) Land reclamation, bunding, etc to be permitted only for activities such as.-
  - (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard ,etc;
  - (b) projects for defence, strategic and security purpose including coast guard;

- (c) measures for control of erosion;
- (d) maintenance and clearing of waterways, channels and ports;
- (e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.
- (iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.
- (v) Transfer of hazardous substances from ships to Ports.
- (vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.
- (vii) Facilities for discharging treated effluents into the water course.
- (viii) Projects classified as strategic and defence related projects including coast guard coastal security network.
- (ix) Projects of department of Atomic Energy.
- (x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.
- (xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).
- (xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.
- (xiii) Pipelines, conveying systems including transmission lines.
- (xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.
- (xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -
  - (a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
  - (b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006;

- (c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;
- (d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

### 5.5 Requirement for Clearance from Department of Atomic Energy installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

### 6. Coastal Zone Management Plan (CZMP)

- (i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6<sup>th</sup> January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.
- (ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- (iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in **Annexure-IV** to this notification, which involve public consultation.  
All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.
- (iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- (v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.
- (vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

### 7. CRZ clearance for permissible and regulated activities- Delegation:

- (i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.
- (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.

- (iii) For all other permissible and regulated activities as per this notification, which fall purely in CRZ-II and CRZ-III areas, the CRZ clearance shall be considered by the concerned Coastal Zone Management Authority and such projects in CRZ -II and III, which also happen to be traversing through CRZ-I or CRZ-IV areas or both, CRZ clearance shall, however be considered only by the Ministry of Environment, Forest and Climate Change, based on recommendations of the concerned Coastal Zone Management Authority.
- (iv) Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority, based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively.
- (v) In case of building or construction projects with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 these shall be approved by the concerned local State or Union territory Planning Authorities in accordance with this notification, after obtaining recommendations of the concerned Coastal Zone Management Authority.
- (vi) Only for self-dwelling units up to a total built up area of 300 square meters, approval shall be accorded by the concerned local Authority, without the requirement of recommendations of concerned Coastal Zone Management Authority and such authorities shall, however, examine the proposal from the perspective of the Coastal Regulation Zone notification before according approval.

#### **8. Procedure for CRZ clearance for permissible and regulated activities:**

- (i) The project proponents shall apply with the following documents to the concerned State or the Union territory Coastal Zone Management Authority for seeking prior clearance under this notification:-
  - (a) Project summary details as per Annexure-V to this notification.
  - (b) Rapid Environment Impact Assessment (EIA) Report including marine and terrestrial component, as applicable, except for building construction projects or housing schemes.
  - (c) Comprehensive EIA with cumulative studies for projects, (except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14<sup>th</sup> September, 2006) if located in low and medium eroding stretches, as per the CZMP to this notification.
  - (d) Risk Assessment Report and Disaster Management Plan, except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14<sup>th</sup> September, 2006).
  - (e) CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III, dated the 14<sup>th</sup> March, 2014 using the demarcation of the HTL or LTL, as carried out by NCSCM.
  - (f) Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
  - (g) The CRZ map normally covering 7 kilometre radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
  - (h) "Consent to establish" or No Objection Certificate from the concerned State Pollution Control Board or Union territory Pollution Control Committee for the projects involving treated discharge of industrial effluents and sewage, and in case prior consent of

Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

- (ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under: -
- (a) For the projects or activities also attracting the EIA Notification, 2006 number S.O. 1533(E), dated 14<sup>th</sup> September, 2006, the Coastal Zone Management Authority shall forward its recommendations to Ministry of Environment, Forest and Climate Change or SEIAA for category 'A' and category 'B' projects respectively, to enable a composite clearance under the EIA Notification, 2006 number S.O. 1533(E), dated 14<sup>th</sup> September, 2006, however, even for such Category 'B' projects located in CRZ-I or CRZ-IV areas, final recommendation for CRZ clearance shall be made only by the Ministry of Environment, Forest and Climate Change to the concerned SEIAA to enable it to accord a composite Environmental Clearance and CRZ clearance to the proposal.
  - (b) Coastal Zone Management Authority shall forward its recommendations to the Ministry of Environment, Forest and Climate Change for the projects or activities not covered in the EIA notification, 2006, but attracting this notification and located in CRZ-I or CRZ-IV areas.
  - (c) Projects or activities not covered in the aforesaid EIA Notification, 2006, but attracting this notification and located in CRZ-II or CRZ-III areas shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.
  - (d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.
- (iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.
- (iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.
- (v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance.
- The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.
- (vi) Post clearance monitoring:
- (a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1<sup>st</sup> June and 31<sup>st</sup> December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.

- (b) The compliance report shall also be displayed on the website of the concerned regulatory authority.
- (vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

#### **9. Enforcement of this notification:**

- (i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;
- (ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.
- (iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6<sup>th</sup> January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -
- (a) these are not used for any commercial activity;
- (b) these are not sold or transferred to non-traditional coastal community.

#### **10. Areas requiring special consideration:**

##### **10.1 Critically Vulnerable Coastal Areas (CVCAs):**

- (i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.
- (ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

##### **10.2 CRZ for inland backwater islands and islands along mainland coast:**

- (i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

- (ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-
- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.
- (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.
- (iii) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6<sup>th</sup> January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6<sup>th</sup> January, 2011, shall continue to apply.

### 10.3 CRZ areas falling within municipal limits of Greater Mumbai:

- (i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[F. No. 19-112/2013-IA-III]

RITESH KUMAR SINGH, Jt. Secy.

### Annexure-I

## CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

### 1. General measures

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

### 1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

### 1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-
- (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
- (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

### 1.3 The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

### 1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-

- (i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.
- (ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.
- (iii) Traditional fishing shall be permissible in salt marshes.
- (iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.
- (v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

**1.5 Turtle nesting grounds shall be protected and conserved as follows:-**

- (i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.
- (ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.
- (iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

**1.6 Horse shoe crabs habitats shall be protected and conserved as follows:-**

- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

**1.7 Sea grass beds shall be protected and conserved as follows:-**

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States or Union territories as it acts as a carbon sink.

**1.8 Nesting grounds of birds shall be protected and conserved as follows:-**

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna.

**1.9 Geo-morphologically Important Zones shall be protected and managed as follows:**

- (i) **Sand dunes** identified shall be conserved and protected as follows:
  - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
  - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
  - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
  - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
  - (e) afforestation, if any, on the sand dunes shall be done only with native flora;

(f) the States or Union territory shall prepare management plans for the demarcated sand dunes.

(iii) **Sandy beaches:**

(a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.

(b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long term maintenance shall be ensured by them.

(c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) **Biologically active mudflats:**

(a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.

(b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

**1.10 Areas or structures of archaeological importance and heritage value sites:**

(i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.

(ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.

(iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

\*\*\*\*

**Annexure-II**

**LIST OF PETROLEUM AND CHEMICAL PRODUCTS PERMITTED FOR STORAGE IN CRZ, EXCEPT CRZ-I A**

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;

- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;
- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

\*\*\*\*

### **Annexure-III**

## **GUIDELINES FOR DEVELOPMENT OF BEACH RESORTS, HOTELS AND TOURISM DEVELOPMENT PROJECTS IN THE DESIGNATED CRZ AREAS**

### **1. CRZ-II**

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

### **2. CRZ-III**

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -

- (i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (ii) no flattening of sand dunes shall be carried out;
- (iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
- (viii) the construction shall be consistent with the surrounding landscape and local architectural style;
- (ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
- (xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;
- (xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and
- (xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained.

**Note:** Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

**ANNEXURE -IV****GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****1. Demarcation of High Tide Line and Low Tide Line:**

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

**2. Hazard Line:**

A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

**3. Preparation of CZM Maps:**

(i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

(ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14<sup>th</sup> March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.

(iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.

(iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.

(v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

**4. Local level CZM Maps:**

(i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.

(ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

(iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

**5. Classification of CRZ areas:**

- (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- (ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- (iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- (iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- (v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- (vii) The existing authorised developments on the seaward side shall be clearly demarcated.
- (viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- (ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

**6. Public consultations on CZMP:**

- (i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.
- (ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- (iii) The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

**7. Revision of Coastal Zone Management Plans:**

- (i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- (ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

\*\*\*\*\*

**ANNEXURE-V****PROJECT INFORMATION DETAILS****1. PROJECT DETAILS**

- A. Project Name
- B. Survey No./ Village/ Co-ordinates
- C. District
- D. State
- E. Whether the proposal is for (Select relevant field)
  - (i) Fresh Clearance under CRZ
  - (ii) Amendment to an already issued CRZ clearance
  - (iii) Extension of validity of an already issued CRZ clearance
- F. Name of the Applicant
- G. Address of the Applicant
- H. Contact details (Telephone nos. and e-mail address)
- I. Cost of the project (Rs in crores)

**2. BENEFITS OF THE PROJECT**

- A. Details of Project Benefits
- B. Employment Likely to be Generated (Yes/No)
  - If Yes
    - (i) Total Manpower Requirement
    - (ii) Permanent Employment (Numbers)
    - (iii) Temporary Employment (Numbers)
    - (iv) Temporary Employment- During Construction (Numbers)
    - (v) Temporary Employment- During Operation (Numbers)

**3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):****A. Resort / Buildings / civic amenities**

- (i) Total area/Built-up area (in sqm.)
- (ii) Height of structure
- (iii) FSI ratio
- (iv) Name of concerned town planning authority/ Panchayat etc.
- (v) Details of provision of car parking area

**B. Coastal Roads / Roads on Stilt**

- (i) Area of land reclamation
- (ii) Estimated quantity of muck/earth for reclamation
- (iii) Traffic carrying capacity
- (iv) Dimensions of road

**C. Pipelines from thermal power blow down**

- (i) Length of pipeline
- (ii) Length traversing CRZ area

- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

**D. Marine Disposal of Treated Effluent through pipelines**

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil and grease, heavy metals in the effluent

**E. Facility for storage of goods/chemicals**

- (i) Name of chemical
- (ii) End use of the chemical
- (iii) No. of tanks for storage
- (iv) Capacity of tanks

**F. Offshore structures**

- (i) Exploration or development
- (ii) Depth of sea bed
- (iii) No. of rigs
- (iv) No. of platform
- (v) Details of group gathering stations

**G. Desalination Plant**

- (i) Capacity of desalination
- (ii) Total brine generation
- (iii) Temperature of effluent above ambient at disposal point
- (iv) Ambient salinity
- (v) Disposal point

**H. Mining of atomic minerals**

- (i) Capacity of mining
- (ii) Type of mineral to be extracted
- (iii) End use of the mineral
- (iv) Government order for mining lease/exploration and approved mining plan details
- (v) Extent of mining lease area

**I. Sewage Treatment Plants**

- (i) Capacity
- (ii) Total area of construction
- (iii) Compliance of effluent parameters as laid down by cpcb/spcb/other authorised agency
- (iv) Whether discharge is in sea water/creek?
  - If yes
    - Distance of marine outfall point from shore/from the tidal river bank
    - Depth of outfall point from sea water/river water surface
    - Depth of seabed/riverbed at outfall point

**J. Lighthouse**

- (i) Total ground area of foundation/platform
- (ii) Height of the structure

**K. Wind Mills**

- (i) Capacity (MW)
- (ii) Height of the windmill
- (iii) Diameter of the windmill
- (iv) Length of blade
- (v) Speed of rotation
- (vi) Transmission lines (overhead or underground)

**L. Others**

- (i) Please specify with salient features
- (ii) Upload relevant Documents (upload PDF only)

4. **PROJECT LOCATION AS PER CRZ CLASSIFICATION** (If project site falls in different/multiple CRZ categories the same may also be elaborated)
5. **CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY**
6. **MANDATORY FIELDS FOR PROJECT ASSESSMENT**
  - A. **CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated**
    - (i) Upload Map (kml file)
  - B. **Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared**
    - (i) Upload Map (kml file)
  - C. **CRZ map 1:25000 scale covering 7 km radius around Project site**
    - (i) Upload Map (kml file)
7. **PROJECT LOCATED IN** (Select Type)
  - (i) Non eroding Coast
  - (ii) Low and Medium eroding coast
  - (iii) High eroding Coast

**8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO)****IF YES**

- (i) Detail of area diverted
- (ii) Forest clearance to be submitted (Upload document)
- (iii) No. of trees to be cut under the project
- (iv) Compensatory afforestation plan to be submitted (Upload document)

**9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY**

- (i) Within 10 kilometre radius from the project site (Yes/No)

**If YES**

- Permission from NBWL to be submitted (Upload document)

**10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL BOARDS OBTAINED (YES/NO)****If YES**

- (i) Copy of NOC to be provided (Upload document)
- (ii) Conditions imposed to be stated (Upload document)

**11. Environment Impact Assessment (EIA) studies (relevant fields to be filled)****A. Terrestrial studies:**

- (i) Summary details of EIA (Terrestrial) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

**B. Marine Studies**

- (i) Summary details of EIA (Marine) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

**12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY PLAN (if applicable)****13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:**

- (i) Capacity of Sewage Treatment Plant
- (ii) Quantity of effluent generated
- (iii) Quantity of effluent treated
- (iv) Method of treatment and disposal

**14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:**

- (i) Type of solid waste
- (ii) Quantity of solid waste generated
- (iii) Method of disposal
- (iv) Mode of transport

**15. WATER REQUIREMENT in kilo litres per day (KLD)**

- (i) Quantity of water required
- (ii) Source of water

- (iii) If Ground water (Upload a copy of approval from Central Ground Water Authority or other authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

**16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)**

Type/ Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

**17. DETAILS OF RAINWATER HARVESTING**

- (i) No. of Storage tanks
- (ii) Total capacity of tanks
- (iii) No. of Recharge Pits
- (iv) Capacity of pits

**18. ENERGY REQUIREMENT AND SOURCES**

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

**19. ENERGY EFFICIENCY/SAVING MEASURES**

- (i) Source/Mode
- (ii) Details of savings

**20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY**

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

**21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No)**

**If YES,**

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

**22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)**

**23. DETAILS OF COURT CASES** Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? **(Yes/No)**

**If Yes, Pending or Disposed** (Select relevant)

- (i) Name of the Court (Supreme Court, High Court, National Green Tribunal)
- (ii) Case No.

- (iii) Case Details
- (iv) Orders/Directions of the court, if any and its relevance with the proposed project  
(Upload document)

**24. ADDITIONAL INFORMATION, If any**

**UNDERTAKING:** It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

Name and Signature of the applicant:

Date:

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 17th February, 2015

**S.O. 556(E).**—Whereas, a draft notification further to amend the notification of the Government of India in the erstwhile Ministry of Environment and Forests number. S O. 19(E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone, notification, 2011) was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* notification number S.O. 3202(E) dated the 11th December, 2014, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 11th December, 2014;

And whereas, objections and suggestions received in response to the said draft notification have been considered by the Central Government.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the said Environment (Protection) Act, (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Coastal Regulation Zone notification, 2011, namely:—

In the said Coastal Regulation Zone, notification, 2011,—

(a) in paragraph 3,-

(i) for item (ix) , the following item shall be substituted, namely:—

“(ix) Reclamation for commercial purposes such as shopping and housing complexes, hotels and entertainment activities except for construction of memorials/monuments and allied facilities, only in CRZ-IV (A) areas, in exceptional cases, by the concerned State Government, on a case to case basis;”

(ii) for item (xiii), the following item shall be substituted, namely:—

“(xiii) Dressing or altering the sand dunes, hills, natural features including landscape change for beautification, recreation and other such purpose except utilising the rocks/hills/natural features, only in CRZ-IV (A) areas, for development of memorials/monuments and allied facilities, by the concerned State Government;”

(b) in paragraph 4, in sub-paragraph (ii), after item (i) the following item shall be inserted, namely :-

“(j) Construction of memorials/monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely:—

(A) The concerned State Government shall submit justification for locating the project in CRZ –IV (A) area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;

(B) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan(EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the

proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification;

- (C) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (B), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF;”
- (D) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-item (B), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

[F. No. J-17011/18/96-IA-III]

BISHWANATH SINHA, Jt. Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O 19(E), dated the 6th January, 2011 and subsequently *vide* notification number S.O. 3085(E), dated the 28th November, 2014.

048  
ANNEXURE - A-15



Environment, Climate Change &  
Forest (EC.3) Department,  
Secretariat, Chennai- 600 009.

Letter No.12456/EC.3/2022-1, dated: 25.07.2022

From  
Tmt. Supriya Sahu, I.A.S.,  
Additional Chief Secretary to Government

To  
The Chairman,  
National Coastal Zone Management Authority,  
Government of India,  
- Ministry of Environment, Forest & Climate Change,  
Agni Wing, 5<sup>th</sup> Floor, Indira Paryavaran Bhawan,  
Jor Bag Road, Aligarj, New Delhi - 110 003. (w.e.)



900/2022

Sir,

Sub: Coastal Regulation Zone - Proposed construction of "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district by Executive Engineer, Public Works Department, Building Construction Division-I, Chepauk, Chennai - Forwarded for Clearance under CRZ Notification 2011 - Regarding.

Ref: From the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change letter No.P1/900/2022, dated 12.07.2022.

I am to enclose a copy of the proposal received from the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change together with its enclosures for clearance under Coastal Regulation Zone Notification, 2011 for the proposed construction of "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district by Executive Engineer, Public Works Department, Building Construction Division-I, Chepauk, Chennai. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has furnished the following details:-

- The Executive Engineer, PWD, Building Construction Division-I, Chepauk, Chennai has proposed to construct "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district.

TRUE COPY

249

261

b. Description of the project

The proposed total area of the project is 8551.13 sq.m consisting of Pen Pedestal above sea, Pedestrian Pathway above sea, Lattice Bridge above beach & land, Pedestrian Pathway above beach, Pedestrian Pathway from Muthamizh Arignar Dr. Kalsignar Memorial to bridge above beach.

Sl. No.	Description	Area in Sq.m.
1.	Pen Pedestal above sea	2263.08
2.	Pedestrian Pathway above sea	2073.01
3.	Lattice Bridge above Beach & Land	1856.00
4.	Pedestrian Pathway above Beach	1610.60
5.	Pedestrian Pathway from Muthamizh Arignar Dr. Kalsignar Memorial to bridge above beach	748.44
	Total	8551.13

- i. The proposed PEN monument is 42 mtr. tall, surrounded by landscaped gardens and located in the Bay of Bengal at a distance of 360 Mts. from the shore designed in remembrance for his contributions towards Tamil literature.
- ii. There will be a pedestrian bridge from his memorial to the PEN Monument at an elevation of 6 Mts. from the High Tide Line.
- iii. The length of the bridge over the land is 290 Mts. (220 mts. in CRZ-II, 70 Mts. in CRZ-IA) and over the Sea in 360 Mts. (CRZ-IVA), totally covering a travel distance of 650 Mts.
- iv. For public convenience, width of the Bridge will be 7 mts. with 3 mts. of glass flooring.
- v. The following are the components of the project
  - Pen Pedestal
  - Pedestrian cum Glass Walkway
  - Lattice Walkway
  - Elevated Walkway
- vi. Based on the bathymetry survey, the minimum depth is required for construction of monument is 6m from HTL to seabed which is achieved at the 360m from LTL of the sea.

c. Other features of the project

- The project proponent has proposed to treat about 1 KLD of sewage generated during the construction phase through Package STP and sanitary facilities available inside the existing memorial (CRZ clearance

...3..

TRUE COPY

250

3

obtained from TNSCZMA vide Proc.No.P1/2462/2021, dated 06/01/2022) will be utilized for the proposed sewage generated during the operation Phase.

- The treated water from the existing memorial will be used for green belt developed within the premises and sludge will be used as manure for green belt.
- The project proposes to generate 98 kg/day of municipal solid waste which would be disposed through municipal / corporation bin on daily basis.
- The project proposes to utilize DG power backup & 100KVA power sourced from TANGEDCO for lightening load and 125 KVA DG set as power backup with 12 Lit/Hr of HSD as its fuel.
- The project proposes to dispose the used/spent oil generated from the DG set through TNPCB authorized recyclers.

**d. Three Sites were considered**

The Project Proponent stated that three sites were considered for the above project and the details are given below.

**1. Site I - Approx. 360m away from the LTL of Cooum River Mouth**

The Site I was rejected due to its proximity to the Cooum River mouth, heavy siltation warrants frequent desiltation, free tidal flow of water in the Cooum River will be affected and laying of new road is required.

**2. Site II - Approx. 360m from the LTL of Bay of Bengal along the axis of existing Muthamizh Arignar Dr. Kalaignar Memorial:-**

**The reasons for selection of this site:**

- > The Site II falls in the CRZ IV A
- > Its proximity & significance of the existing memorial
- > No disturbance to any other nearby activities
- > There will be no additional traffic congestion and community pollution load since the visitors will be common for all the attractions nearby including Marina Beach & other memorials.
- > laying of new roads does not arise.

Already Anna Square within which Muthamizh Arignar Dr. Kalaignar Memorial is located is a tourist attracting place. Hence it is more relevant placing this new project abutting Muthamizh Arignar Dr. Kalaignar Memorial.

**3. Site III - Approx. 360m from the LTL of Bay of Bengal near the Loop Road.**

The Site III which falls under CRZ IV A was rejected due to its proximity to Olive Ridleys nesting sites, nearness to the fish market, fishing yard & nearer to Light house.

....4...

TRUE COPY

851

263

-4-

e. Expected cost and CRZ classification of the project

The expected cost of the project is about Rs.81 crores. The proposed site falls under CRZ-IA, CRZ-II and CRZ-IVA areas.

f. Recommendations of DCZMA for Chennai district

The subject was placed before the DCZMA meeting held on 14.06.2022 and the DCZMA has resolved to recommend the above project to the Tamil Nadu State Coastal Zone Management Authority subject to the following conditions that

1. The project proponent should ensure that proposed activities in CRZ areas are as per provisions of CRZ Notification, 2011 (amended time to time).
2. Prior Planning permission should be obtained for the proposed constructions, if any, from the local authorities concerned and the proposed constructions should satisfy the local Town and Country Planning regulations and Para 8(i) CRZ-I (i) & (ii), 8 (i) II CRZ II (i), (ii) and (iii) of CRZ Notification 2011. The FSI/FAR should be as on 19.02.1991.
3. The proposed construction shall not disturb the land and marine ecology.
4. The Proposed activity shall not interfere with the fishermen, Marine patrol & Public movement at any point of time. Also the fishing boats movement shall also not be hindered.
5. No ground water from Costal Regulation Zone area shall be tapped for the project.
6. The project proponent shall treat the sewage through sewage treatment plant of 10 KLD Capacity provided at the existing memorial. The treated water shall be used for green belt developed within the memorial premises and the sludge generated shall be used as manure for green belt.
7. All the solid waste shall be handled as per the Solid Waste Management Rules 2016.
8. The Project shall explore the possibilities of allocation of funds for preserving the ecology and environment (land and marine).
9. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
10. The construction shall be designed and constructed in accordance to the seismic factors applicable to moderate intensity zone.
11. The construction shall comply with the Construction and Demolition Waste Management Rules, 2016.
12. The project proponent shall undertake the establishment only after getting the required Clearances from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.

.....5...

  
 TRUE COPY

852

-5-

13. As proposed the project proponent shall install Solar Panel of ROHs standards for lighting within the project premises.

g. Provisions in the CRZ Notification, 2011

• As per CRZ Notification, 2011, Para 3, (xiii) Dressing or altering the Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose [except utilizing the rocks/hills/natural features, only in CRZ-IV (A) areas, for development of memorials/ monuments and allied facilities, by the concerned State Government]

• Para 4 (ii) (f) construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas in exceptional cases, with adequate environmental safeguards, subject to the following, namely:-

(A) The concerned State Government shall submit justification for locating the project in CRZ area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;

(B) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environment Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification;

(C) The concerned State Government shall submit final EIA, EMP, Risk Assessment and DMP after addressing the relevant issues raised by the public during the public hearing, to State CZMA for their examination and recommendation to MoEF.

*(Note: Construction of memorials, monuments would generally discouraged in CRZ-IV areas and the same would be allowed only in exceptional cases with adequate environmental safeguards.)*

2. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has stated that the subject was placed before the 115<sup>th</sup> meeting of the Tamil Nadu State Coastal Zone Management Authority held on 20.06.2022 and the Authority resolved to

253                      265

6

recommend the proposal to MoEF& CC, GoI, as per the provisions of the Para 4 (ii) (j) of CRZ Notification, 2011, with the following conditions, after obtaining the EIA, EMP, scrutiny fee etc.,

- The conditions laid by the DCZMA should be followed.
3. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has stated that the Project Proponent has submitted the scrutiny fee, EIA, EMP etc., vide letter dated 05.07.2022.
4. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has sent a copy of proposal along with the reports, HTL map and minutes of the 116<sup>th</sup> meeting of the TNSCZMA held on 20.06.2022 and requested to recommend the proposals to the Ministry of Environment, Forest and Climate Change, Government of India.
5. In line with the recommendation of the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change, this Government recommends and forwards the proposal of Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change for the proposed construction of "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district by Executive Engineer, Public Works Department, Building Construction Division-I, Chepauk, Chennai to the Chairman, National Coastal Zone Management Authority, Government of India, Ministry of Environment, Forest and Climate Change, New Delhi, for clearance under Coastal Regulation Zone Notification, 2011, subject to the conditions mentioned at para 2 above.

Yours faithfully,

*G. Vasuki*  
for Additional Chief Secretary to Government

**Copy to:-**

- The Member Secretary,  
Tamil Nadu State Coastal Zone Management Authority /  
Director of Environment and Climate Change, Chennai - 15.  
The Executive Engineer, PWD, Building Construction Division-I, Chepauk,  
Chennai. (through the Member Secretary, TNSCZMA/DoE&CC, Chennai -15)  
(with a request to upload the proposal on the Parivesh Portal  
(<https://www.parivesh.nic.in>) of the GoI, MoEF&CC, New Delhi).

TRUE COPY

## MINUTES OF THE 307<sup>th</sup> MEETING OF EXPERT APPRAISAL COMMITTEE FOR PROJECTS RELATED TO COASTAL REGULATION ZONE HELD ON 24<sup>th</sup> AUGUST, 2022

The 307<sup>th</sup> meeting of the Expert Appraisal Committee for projects related to Coastal Regulation Zone was held on 24<sup>th</sup> August 2022 through Video Conferencing due to the prevalent pandemic situation. The list of Members presents in the EAC (CRZ) is at **Annexure**.

The deliberations held and the decisions taken are as under:

### 1. OPENING REMARKS OF THE CHAIRMAN

At the outset, Dr. Deepak Arun Apte, Chairman, EAC (CRZ) welcomed the Members of the EAC and requested Dr. H. Kharkwal, the Member Secretary of the EAC to initiate the proceedings of the meeting with a brief account of the activities undertaken by the Ministry under CRZ Division.

### 2.0 CONFIRMATION OF THE MINUTES OF THE LAST MEETING

The Committee having noted that the Minutes of the 305<sup>th</sup> meeting held on 4<sup>th</sup> August, 2022 are in order and confirmed the same with suggestions that in case any typographical / grammatical errors are noticed in due course, the same may be corrected suitably.

### 3.0 CONSIDERATION OF PROPOSALS FOR CRZ CLEARANCE

#### Item No. 3.1

**Establishment of an Ocean Thermal Energy Conversion (OTEC) based Desalination Plant at Kavaratti, Lakshadweep Islands by M/s National Institute of Ocean Technology (NIOT).**

[IA/LD/CRZ/278023/2022] [F.No.11/33/2022-IA.III]

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of the data/information submitted is found to be false/misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”***

1. The project proponent made a detailed presentation of salient features of the project and informed that:

- (i) The proposal is for CRZ clearance to the project for Establishment of an Ocean Thermal Energy Conversion (OTEC) based Desalination Plant with drinking quality water generation capacity of 100 m<sup>3</sup>/day at Kavaratti Island in the Union Territory of Lakshadweep.
- (ii) The aim of NIOT is to develop indigenous technologies for utilizing the resources from the sea. Currently NIOT is involved in developing technology for utilizing ocean

resources in an eco-friendly manner. As a part of its research activities, NIOT has established Low Temperature Thermal Desalination (LTTD) technology-based desalination plant at Kavaratti in May 2005, Agatti and Minicoy in 2011 and Kalpeni in 2021. These plants have been generating fresh water continuously and have been extremely helpful to the people.

- (iii) Currently all the Islands are powered by diesel generator sets and the diesel required to run these sets is shipped from the mainland which leads to high cost of generation and adverse impact on Island ecology due to pollution from diesel engine exhaust and spillage of fuel oil.
- (iv) Using the Ocean Thermal Energy Conversion (OTEC) cycle for powering the desalination plant is the most suitable and reliable alternative that uses environment friendly energy resource, thus reducing the carbon footprint and diesel usage for islands.
- (v) It is the first ever plant in the world for public usage that will generate power and fresh water together by utilizing naturally occurring ocean temperature gradient. Powering the desalination using the OTEC cycle implies that there will be no requirement of diesel generators or any other external source of power during operation. Thus, the project of establishing OTEC powered desalination plant will use clean and green energy.
- (vi) NIOT has carried out bathymetry studies and temperature profiling around Kavaratti Island and has completed the feasibility studies. The plant location has been selected based on these studies.
- (vii) The project envisages laying of High-density Polyethylene (HDPE) pipes on the sea bed by trenching. The trenching is required from the shoreline to a depth of 1 m below seabed (w.r.t CD) such that the top of the pipe is always below C.D. After -1 m C.D. the cold water intake pipe will be held in position with concrete anchor blocks as is being done in other desalination plants. The length of trenches (3 numbers) is estimated to be approximately 30 m each from the shoreline. The HDPE pipes will be laid in the trench and back filled appropriately with the same sediment / sand.
- (viii) As the HDPE pipes are embedded in the seabed, it will not impact the natural sediment transport during the operational phase of the plant. The release point for the mixed discharge pipe will be kept at 150 m from shore at a depth of 5 m below C.D as recommended by Lakshadweep Coastal Zone Management Authority (LCZMA).
- (ix) The cold water is to be drawn from the 1000m water depth through 0.9m in diameter HDPE pipe. The deep sea cold water is drawn at rate of  $0.28\text{m}^3/\text{s}$ . The deep sea cold water is utilized to condense the vapour generated from warm surface sea water and the cold water is discharged at the rate of  $0.28\text{ m}^3/\text{s}$  without altering its composition.
- (x) The Lakshadweep Coastal Zone Management Authority *vide* its letter No. 45/2/2022-S and T (LCZMA) dated 03/06/2022, has recommended the project for CRZ clearance.

## 2. Deliberations in the EAC:

The Committee made detailed deliberation on the proposal and observed that the project is crucial for meeting the drinking water requirement of Kavaratti Island. The

Committee noted that the NIOT has expertise in developing and running desalination plants in Lakshadweep Islands and other part of the country. The Committee noted that the proposed plant will be the first prototype plant. There will be no requirement of diesel generators or any other external source of power during operation of the plant.

The Committee also noted as intimated by NIOT (PP) that the proposed activity is part of approved IIMP as per IPZ Notification, 2011 for Kavaratti Island under existing & proposed drinking water facility in addition a desalination plant of 1 lakh litre/day has already been established in the Island.

The Committee suggested that the NIOT shall explore the feasibility of producing power from other renewable energy sources such as wave / tide etc. The Committee also suggested that large number of boulders washed along eastern lagoon during cyclone in the Kavaratti Island can be used for closing the trenches. The EAC suggested that Coral Reef Monitoring shall be undertaken by the Lakshadweep Forest department and Zoological Survey of India during the construction of the trenches and laying of pipelines.

*The Committee after detailed deliberations and considering the submissions made by the project proponent recommended the proposal for IPZ Clearance, subject to the following conditions:*

- (i). All construction shall be strictly in accordance with the provisions of the IPZ Notification, 2011, as amended from time to time.
- (ii). Continuous Coral Reef Monitoring shall be undertaken by Lakshadweep Forest Department and Zoological Survey of India during trenching and operation of the plant. Adequate budget should be made available by PP for the same.
- (iii). PP will detailed out financial viability of this prototype for commercial utilization as a R&D document and submit to MoEFCC within two years.
- (iv). Adequate protection measures shall be taken to ensure the coral area, coral reef and seagrass not to be disturbed during the trenching and pipeline laying process. Periodic report along with underwater videography at coral environment should be submitted to LCZMA for compliance and record.
- (v). No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and / or operation phase of the project.
- (vi). Any temporary physical infrastructure setup and excavated material, if any, during underground trenching shall not be dumped in water bodies or adjacent areas and the site shall be backfilled appropriately with the same sediment / sand to its original condition after completion of construction of work. Boulders came out in the Island during the cyclone can also be used for closing the trenches.
- (vii). Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
- (viii). All the conditions stipulated by the Lakshadweep Coastal Zone Management Authority *vide* its letter No. 45/2/2022-S and T (LCZMA) dated 03/06/2022 and commitments made by the PP before the LCZMA's shall be followed in letter and spirit.
- (ix). All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

**Item No. 3.2**

**Establishment of a new Lighthouse at Chandinipal, Dhamra of Bhadrak District, Odisha by the Directorate of Lighthouse and Lightships, Ministry of Port Shipping and Waterways**

**[IA/OR/CRZ/285343/2022] [F.NO.11/34/2022-IA.III]**

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of the data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”***

1. The project proponent and their consultant made a detailed presentation of salient features of the project and informed that:
  - (i). The proposal is for CRZ clearance to the project for Construction of lighthouse tower and allied buildings at Chandnipal, Bhadrak, Odisha by the Directorate of Lighthouse and Lightships, Ministry of Ports, Shipping and Waterways.
  - (ii). The Directorate General of Lighthouses and Lightships (DGLL) is responsible for Establishment, Operation and Maintenance of Aids to Marine Navigation along the Indian Coast at par with the international standards since India is a Member of International Association of Marine Aids to Navigation and Lighthouse Authority (IALA) / International Maritime Organization (IMO).
  - (iii). To meet this requirement, new lighthouses are being established and Maipura, Bhadrak is one such lighthouse which has been approved by CACL (Central Advisory Committee on Lighthouses).
  - (iv). The fishermen community, within a radius of 18 nautical miles, will be immensely benefited by establishment of Lighthouse at Dhamra.
  - (v). The Lighthouse of Chandnipal will not only provide much needed visual navigational aid for safety of mariners and fisherman in the Dhamra Region but also be of economic boost for the local people who are involved in the fishing and marine activities.
  - (vi). The factors based on which the locations are identified i.e: Un-obstructed seamless coverage, the distance from coastline, any other tall structures in the vicinity of the proposed site, connectivity with road, availability of commercial power supply, request from any port / local authorities, basic amenities for staff, who will be posted for operation.
  - (vii). Proposed location of lighthouse at Dhamra: The requisite land plot identified /earmarked at a suitable place, having size of 40 Mtr. X 80 Mtr. from the following forest land:

<b>Khatta No.</b>	<b>Plot No.</b>	<b>Extent</b>	<b>Forest</b>	<b>Position</b>
64	177	3320 Sq.M	3320 Sq. M	Lat: 20°47'27.117" N Long: 86°56'27.517" E

- (viii). The total Cost of project is ₹9.0 Crores.
- (ix). The CRZ clearance for the said project was earlier accorded by the Govt. of India, Ministry of Environment & Forests (IA Division) *vides* letter no. 11-119/2008-IA-III dated 26<sup>th</sup> October 2010.
- (x). The project could not be started due to delay in diversion of forest land due to various clearances. The forest land was handed over on 30.07.2021 by the Forest Department *and* the CRZ clearance was expired in the due course.
- (xi). The Odisha Coastal Zone Management Authority has recommended the proposal for CRZ clearance *vide* its Letter No. OCZMA/9/2022/84/OCZMA dated 04/06/2022 as per CRZ Notification, 2019.

## 2. Deliberations in the EAC:

The Committee made detailed deliberation on the proposal. The Committee noted that the proposed project site is located in CRZ IA area and such setting of light house is not a permitted activity. It is also noted that other prohibited associated activities like buildings are also proposed in CRZ IA area. The Committee desired that State CZMA shall be asked for reasons for recommending light house in CRZ-IA area.

The Committee after detailed deliberations, desired for additional information / inputs in respect of the following:-

- (i). The project proponent shall undertake alternate site analysis and identify alternate sites wherein light house and other associated activities are permitted as per the CRZ Notification, 2019 and shouldn't be located in flooding areas.
- (ii). Recommendation from Odisha CZMA as per CRZ Notification, 2019 on the alternate site.
- (iii). State CZMA may be asked to inform reasons for recommending prohibited activities in the Ecologically Sensitive Areas / CRZ IA.

**The proposal is accordingly DEFERRED for the needful inputs.**

### Item No. 3.3

**Construction of Shoreline Protection Structure (Groynes Field for erosion prevention & Control) at Melmidalam, Karungai Village, Killiyoor Taluk, Kanyakumari District by the Executive Engineer, Anti Sea Erosion Division, Water Resource Department, Tamil Nadu**

**[IA/TN/CRZ/288241/2022] [F.NO.11/35/2022-IA.III]**

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of the data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.***

1. The project proponent and their consultant made a detailed presentation of salient features of the project and informed that:

- (i). The proposal is for CRZ Clearance for Construction of Shore Protection Groynes at Melmidalam, Kanyakumari District, Tamilnadu.
- (ii). The objective of the project is to prevent coastal erosion by constructing groynes. Due to the proposed shore protection measure, accretion will occur at the eroded beaches.
- (iii). The CRZ map has been prepared by IRS, Anna University, Chennai. As per the classification of CRZ notification 2011, the proposed construction of short groynes falls under:
  - CRZ IB: Intertidal zone (area between LTL and HTL)
  - CRZ IIIA: No Development Zone (NDZ)
  - CRZ IVB: The water area from LTL to 12 Nm on the seaward side
- (iv). The Tamil Nadu Coastal Zone Management Authority has recommended the proposal for CRZ clearance *vide* its Letter No. 8510/EC-3/2022-1 dated 13/06/2022.

## 2. Deliberations in the EAC:

The EAC made detailed deliberations on the proposal. The Committee noted that as per the CRZ Notification, 2011 as amended on 28<sup>th</sup> November 2014 and as per the Ministry's OM dated 26<sup>th</sup> April, 2022, the proposed project requires clearance from the SEIAA based on the recommendations of the State CZMA. The Committee further noted that Hon'ble NGT has asked the State Government to prepare detailed shoreline management plan and stayed execution of shoreline control measures. The Committee noted that Hon'ble NGT (SZ) *vide* its order dated 11<sup>th</sup> April, 2022 has also directed all States and Union Territories not to raise or construct hard structures for erosion control, till Shoreline Management Plans are prepared / updated. The Committee advised PP to approach the Hon'ble NGT, considering the severity of the issue and submit the proposal for consideration of the concerned regulatory authority.

***The Committee accordingly decided to RETURN the proposal in its present form.***

## **CONSIDERATION OF PROPOSALS FOR TERMS OF REFERENCE (ToR) FOR CRZ CLEARANCE**

### **Item No. 3.4**

**Construction of "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai District by Executive Engineer, Public Works Department, Building Construction Division-1.**

**IA/TN/CRZ/286249/2022] [F.NO.11/36/2022-IA.III]**

***"The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his***

**knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”**

1. The project proponent and their consultant made a detailed presentation of salient features of the project and documents submitted as:

- (i). The proposal is for Terms of Reference (ToR) for consideration of CRZ clearance to the project for Construction of Muthamizh Arignar Dr.Kalaignar Pen Monument in Bay of Bengal, off the Coast of Marina Beach near Triplicane Village, Chennai, Tamil Nadu by the Public Works Department, Government of Tamil Nadu.
- (ii). The proposed project falls under CRZ IA, CRZ II, and CRZ IV-A. The centre coordinates of the proposed site as per IRS Map are :

S. No.	Latitude	Longitude
A	13° 3'53.794"N	80°17'9.182"E
B	13° 3'55.109"N	80°17'11.732"E
C	13° 3'54.365"N	80°17'16.132"E
D	13° 3'53.725"N	80°17'19.908"E
E	13° 3'52.008"N	80°17'30.015"E
F	13° 3'51.537"N	80°17'32.802"E

- (iii). As per CRZ Notification amended on March 22, 2016, Para 4 (ii) (j) construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas.
- (iv). The total cost of project is ₹ 81 crore. The depth of the sea bed is 6m. The area details are given below:

S. No.	Description	Area in sq.m
1	Pen Pedestal	2263.08
2	Pedestrian Pathway Above Sea	2073.01
3	Lattice Bridge Above Beach & Land	1856.00
4	Pedestrian Pathway Above Beach	1610.60
5	Pedestrian Pathway from Muthamizh Arignar Dr.Kalaignar Memorial to Bridge	748.44
Total area		8551.13

- (v). The proposed project will be developed to commemorate and celebrate the contribution to Eyal, Isai, Naadagamdone by Muthamizh Arignar Kalaignar Dr. M. Karunanidhi to the Tamil literature, his PEN will be converted as a 42-metre tall

monument, surrounded by landscaped gardens and located in the Bay of Bengal at a distance of 360 Meters from the shore.

- (vi). There will be a pedestrian bridge from his Memorial to the *PEN* at an elevation of 6 Meters from the High Tide Line. The length of the bridge over the Land is 290 Meters and over the Sea is 360 Meters, totally covering a travel distance of 650 Meters. For public convenience, width of the Bridge will be 7 Meters with 3 Meters of glass flooring.
- (vii). The facility was designed to suit to the climate in Chennai and fit well into the surroundings. The Lattice Bridge is designed in such way that the movement of fishing boats is not hindered in any way.
- (viii). The criterion for design was to create a sustainable process with value engineering and to achieve this without extravagant expenditure. The design concept considered for the proposed project is described below:
  - (a). Integration of building interior and surrounding landscaping;
  - (b). The design will consider the climatic conditions of Chennai;
  - (c). Architectural / Landscape elements will be chosen appropriate to the local context;
  - (d). Careful attention to Architectural/Engineering detailing at both macro and micro levels and
  - (e). Power generators and control the movement of vehicular traffic in the site.
- (ix). The Tamil Nadu Coastal Zone Management Authority has recommended the proposal for ToR / CRZ clearance *vide* its Letter No. 12458/9/EC.3/2022-I dated 25/07/2022.

## 2. Deliberations in the EAC:

The Committee made detailed deliberation on the proposal. The Committee observed that construction of memorials / monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas are permitted in exceptional cases as per the CRZ Notification 2011, with adequate environmental safeguards. It is noted that the Tamil Nadu State Government submitted and presented detailed justification for locating the project in CRZ –IV (A) area. However, the Committee suggested that the PP shall undertake alternate site analysis and shall provide detailed weightage matrix on various parameters including environmental parameters.

The Committee also deliberated on the safety, disaster and crowd management enroots to the monument. The Committee suggested that PP shall undertake a detailed safety and risk assessment, prepared disaster management plan including crowd management. The Committee pointed out that alignment of bridge / structures shall have proper width / bifurcation to handle crowd. Considering the involvement of various stakeholders including the key stakeholder which is fishermen community, the EAC suggested to conduct public hearing with adequate representation from fisherman community.

*The Committee after detailed deliberations and considering the submissions made by the State Government, recommended the proposal for prescribing following specific*

**Terms of Reference (ToRs) for undertaking detailed environmental impact assessment study along with conduction of Public Hearing, by the Public Works Department, Government of Tamil Nadu:-**

**General ToR**

- (i). The State Government shall submit the Environmental Impact Assessment report (EIA) prepared as per the stipulated ToR, with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) Notification, 2006.
- (ii). The EIA / EMP report shall follow the general structure / ToR stipulated for the Port/Harbour related project including Marine studies, as per the EIA Notification, 2006.
- (iii). Public hearing shall be conducted as per the procedure laid in the EIA Notification, 2006 with adequate representation of fisherman community.
- (iv). The State Government after addressing the relevant issues raised by the public during the public hearing shall submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation.
- (v). The concerned State Government shall submit justification for locating the project in CRZ-IV (A) area after conducting alternate site analysis and weightage matrix on various parameters including environmental parameters.
- (vi). ToR shall include the additional ToR as proposed by the PP and also the ToR stipulated by the Tamil Nadu CZMA *vide* letter dated 25/07/2022.

**Specific ToR**

- (i). The design shall not be an isolated one from the local architecture and motifs which shall be appropriately incorporated in the design to portray Indian heritage features in a place of heritage and tourist importance.
- (ii). The study should lay a strong focus on mitigation plan, as well as necessary features relating to safety and security of the Memorial and its visitors.
- (iii). Risk Assessment Study with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, tsunami, and cyclones shall be prepared.
- (iv). Detailed crowd management plan with specific reference to the alignment / configuration of bridge / structures. Carrying capacity study *vis-a-vis* safe limit of number of people to be permitted on the monument at a time, keeping in view emergency evacuation and any unforeseen situation including cyclones / floods.
- (v). Detailed plan for emergency evacuation during natural calamity / manmade with required infrastructure stating time required for complete evacuation including safe landing under bad weather conditions, facilities etc.

- (vi). Details of dredging and disposal of dredged material.
- (vii). Construction details along with timeline and mitigation measures during the construction such a piling etc.
- (viii). Impact of the proposed structure on shoreline accretion / erosion.
- (ix). Examination of Impact on marine life, fishing vessel movement and marine patrol, during construction and operation phase. Details of fishing activity and likely impacts on the fishing activity due to the project shall be submitted.
- (x). Study on road connectivity to the project site and impact on the existing traffic network due to the proposed project / activities. Detailed traffic management report and study on transport of materials for construction including source and availability.

5. **Any other item with the permission of the Chair.**

The meeting ended with a Vote of Thanks to the Chair.

\*\*\*\*\*

AnnexureList of the Expert Appraisal Committee (CRZ) Members participated during Video Conferencing (VC) Meeting held on 24<sup>th</sup> August 2022.

<b>S. No.</b>	<b>Name of Members</b>	<b>Designation</b>
1.	Dr. Deepak Arun Apte	Chairman
2.	Prof. Mukesh Khare	Member
3.	Dr. Manoranjan Hota	Member
4.	Dr. M.V. Ramana Murthy	Member
5.	Shri S. Jeyakrishnan	Member
6.	Prof. V. K. Jain	Member
7.	Shri Sham Wagh	Member
8.	Dr. Niraj Sharma	Member
9.	Shri R. P. S Verma	Member
10.	Dr. H. Kharkwal	Member Secretary
11.	Dr. Nobi E. P	MoEFCC Scientist 'B'

\*\*\*\*\*

**F.No.11-36/2022-IA.III**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**IA-III Section (CRZ)**

Indira Paryavaran Bhawan  
 Jor Bagh Road  
 New Delhi – 110003  
 Dated: 27<sup>th</sup> September, 2022

To

**The Public Work Department**  
**Government of Tamil Nadu**  
**Executive Engineer**  
**Building Construction Division -1, Chepauk**  
**Chennai, Tamil Nadu - 600005**  
Email: eebcddivision1@gmail.com

**Subject: Construction of Muthamizh Arignar Dr.Kalaignar Pen Monument in Bay of Bengal, off the Coast of Marina Beach near Triplicane Village, Chennai, Tamil Nadu by the Public Works Department, Government of Tamil Nadu- Terms of Reference (ToR) - regarding.**

Sir,

This has reference to your proposal No. IA/TN/CRZ/286249/2022 dated 11<sup>th</sup> August, 2022 on the above mentioned project proposal for Terms of Reference (ToR), in accordance with the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011 issued under the Environment (Protection) Act, 1986.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for Terms of Reference (ToR) for consideration of CRZ clearance to the project for Construction of Muthamizh Arignar Dr.Kalaignar Pen Monument in Bay of Bengal, off the Coast of Marina Beach near Triplicane Village, Chennai, Tamil Nadu by the Public Works Department, Government of Tamil Nadu.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure Development, Coastal Regulation Zone, Building / Construction and Miscellaneous projects, in its meeting held on 24/08/2022 through video conferencing. The project proponent and their consultant made detailed presentation and informed as under:

- (i). The proposed project falls under CRZ IA, CRZ II, and CRZ IV-A. The centre coordinates of the proposed site as per IRS Map are :

S. No.	Latitude	Longitude
1.	13° 3'53.794"N	80°17'9.182"E
2.	13° 3'55.109"N	80°17'11.732"E
3.	13° 3'54.365"N	80°17'16.132"E
4.	13° 3'53.725"N	80°17'19.908"E
5.	13° 3'52.008"N	80°17'30.015"E
6.	13° 3'51.537"N	80°17'32.802"E

- (ii). As per CRZ Notification, 2011 as amended vide S.O.556 (E) dated 17<sup>th</sup> February, 2015, under Para 4 (ii) (j) 'Construction of memorials / monuments and allied facilities by the concerned State Government' are permitted in CRZ-IV (A) areas.

*[Handwritten Signature]*

- (iii). The total cost of project is ₹81.0 crore. The depth of the sea bed is 6m. The area details are given below:

S. No.	Description	Area in sq.m
1	Pen Pedestal	2263.08
2	Pedestrian Pathway Above Sea	2073.01
3	Lattice Bridge Above Beach & Land	1856.00
4	Pedestrian Pathway Above Beach	1610.60
5	Pedestrian Pathway from Muthamizh Arignar Dr.Kalaignar Memorial to Bridge	748.44
<b>Total area</b>		<b>8551.13</b>

- (iv). The proposed project will be developed to commemorate and celebrate the contribution to Eyal, Isai, Naadagamdone by Muthamizh Arignar Kalaignar Dr. M. Karunanidhi to the Tamil literature, his PEN will be converted as a 42-metre tall monument, surrounded by landscaped gardens and located in the Bay of Bengal at a distance of 360 Meters from the shore.
- (v). There will be a pedestrian bridge from his Memorial to the *PEN* at an elevation of 6 Meters from the High Tide Line. The length of the bridge over the Land is 290 Meters and over the Sea is 360 Meters, totally covering a travel distance of 650 Meters. For public convenience, width of the Bridge will be 7 Meters with 3 Meters of glass flooring.
- (vi). The facility was designed to suit to the climate in Chennai and fit well into the surroundings. The Lattice Bridge is designed in such way that the movement of fishing boats is not hindered in any way.
- (vii). The criterion for design was to create a sustainable process with value engineering and to achieve this without extravagant expenditure. The design concept considered for the proposed project is described below:
- Integration of building interior and surrounding landscaping;
  - The design will consider the climatic conditions of Chennai;
  - Architectural / Landscape elements will be chosen appropriate to the local context;
  - Careful attention to Architectural/Engineering detailing at both macro and micro levels and
  - Power generators and control the movement of vehicular traffic in the site.
- (viii). The Tamil Nadu Coastal Zone Management Authority has recommended the proposal for ToR / CRZ clearance *vide* its Letter No. 12458/9/EC.3/2022-I dated 25/07/2022.

4. The Committee made detailed deliberation on the proposal. The Committee observed that construction of memorials/monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas are permitted in exceptional cases as per the CRZ Notification 2011, with adequate environmental safeguards. It is noted that the Tamil Nadu State Government submitted and presented detailed justification for locating the project in CRZ –IV (A) area. However, the Committee suggested that the PP shall undertake alternate site analysis and shall provide detailed weightage matrix on various parameters including environmental parameters.

The Committee also deliberated on the safety, disaster and crowd management enroots to the monument. The Committee suggested that PP shall undertake a detailed safety and risk assessment, prepared disaster management plan including crowd management. The Committee pointed out that alignment of bridge / structures shall

*Handwritten signature*

have proper width / bifurcation to handle crowd. Considering the involvement of various stakeholders including the key stakeholder which is fishermen community, the EAC suggested to conduct public hearing with adequate representation from fisherman community.

The Committee after detailed deliberations and considering the submissions made by the State Government recommended the proposal for prescribing specific Terms of Reference (ToRs) for undertaking detailed environmental impact assessment study along with conduction of Public Hearing, by the Public Works Department, Government of Tamil Nadu.

5. Based on the recommendation of the Tamil Nadu Coastal Zone Management Authority and considering the submissions made by the State Government, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendations of the Expert Appraisal Committee (CRZ), hereby accords following **Terms of Reference (ToRs) for undertaking detailed environmental impact assessment study along with conduction of Public Hearing**, to the project for 'Construction of Muthamizh Arignar Dr.Kalaignar Pen Monument in Bay of Bengal, off the Coast of Marina Beach near Triplicane Village, Chennai, Tamil Nadu by the Public Works Department, Government of Tamil Nadu', for consideration of the project for CRZ clearance under the provisions of the CRZ Notification, 2011 and amendments thereto:-

#### **General ToR**

- (i). The State Government shall submit the Environmental Impact Assessment report (EIA) prepared as per the stipulated ToR, with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) Notification, 2006.
- (ii). The EIA / EMP report shall follow the general structure / ToR stipulated for the Port / Harbour related project including Marine studies, as per the EIA Notification, 2006.
- (iii). Public hearing shall be conducted as per the procedure laid in the EIA Notification, 2006 with adequate representation of fisherman community.
- (iv). The State Government after addressing the relevant issues raised by the public during the public hearing shall submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation.
- (v). The concerned State Government shall submit justification for locating the project in CRZ-IV (A) area after conducting alternate site analysis and weightage matrix on various parameters including environmental parameters.
- (vi). ToR shall include the additional ToR as proposed by the PP and also the ToR stipulated by the Tamil Nadu CZMA *vide* letter dated 25/07/2022.

#### **Specific ToR**

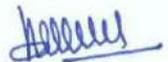
- (i). The design shall not be an isolated one from the local architecture and motifs which shall be appropriately incorporated in the design to portray Indian heritage features in a place of heritage and tourist importance.
- (ii). The study should lay a strong focus on mitigation plan, as well as necessary features relating to safety and security of the Memorial and its visitors.

*bill*

- (iii). Risk Assessment Study with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, tsunami, and cyclones shall be prepared.
- (iv). Detailed crowd management plan with specific reference to the alignment / configuration of bridge / structures. Carrying capacity study *vis-a-vis* safe limit of number of people to be permitted on the monument at a time, keeping in view emergency evacuation and any unforeseen situation including cyclones / floods.
- (v). Detailed plan for emergency evacuation during natural calamity / manmade with required infrastructure stating time required for complete evacuation including safe landing under bad weather conditions, facilities etc.
- (vi). Details of dredging and disposal of dredged material.
- (vii). Construction details along with timeline and mitigation measures during the construction such a piling etc.
- (viii). Impact of the proposed structure on shoreline accretion / erosion.
- (ix). Examination of Impact on marine life, fishing vessel movement and marine patrol, during construction and operation phase. Details of fishing activity and likely impacts on the fishing activity due to the project shall be submitted.
- (x). Study on road connectivity to the project site and impact on the existing traffic network due to the proposed project / activities. Detailed traffic management report and study on transport of materials for construction including source and availability.

6. You are required to submit the final EIA/EMP report prepared by the consultants accredited with the Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) to the Ministry within four years, for consideration for CRZ clearance.

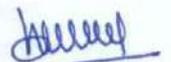
7. This issues with approval of the Competent Authority.



(Dr. H. Kharkwal)  
Scientist 'E' (CRZ)

**Copy to:**

1. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
2. The Member Secretary, Tamil Nadu Coastal Zone Management Authority, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015, Tamil Nadu
3. The Deputy DGF (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 1<sup>st</sup> and 11<sup>th</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam Chennai – 600034, Tamil Nadu
4. Guard File / Monitoring File / Website / Record File.



(Dr. H. Kharkwal)  
Scientist 'E' (CRZ)

## DEPARTMENT OF ENVIRONMENT &amp; CLIMATE CHANGE

From  
Thiru Deepak S. Bilgi, I.F.S.,  
Member Secretary, TNSCZMA &  
Director, Depart. of Environment &  
Climate Change,  
Ground Floor, Panagal Building,  
Saidapet, Chennai 600 015

To  
The Executive Engineer,  
Building Construction Division-I,  
Public Works Department,  
Chepauk, Chennai - 600 005.

Letter No. P1 / 640 / 2023, dated 06.04.2023

Sir,

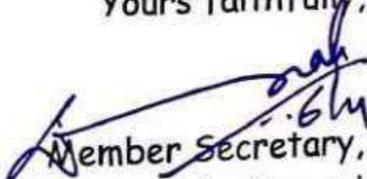
Sub.: CRZ - Proposed construction of Muthamizh Arignar Dr. Kalaignar Pen monument in Bay of Bengal, Off the coast of Marina Beach near Triplicane Village, Chennai district by the Public Works Department, Government of Tamil Nadu - Forwarded for Clearance under the CRZ Notification, 2011 - Regarding.

Ref: Government, Environment, Climate Change & Forests Dept., letter No.2914/EC.3/2023-1, dated 06.04.2023

-----

The reference cited letter is enclosed herewith, for taking action, as instructed by the Government.

Yours faithfully,

  
Member Secretary,  
Tamil Nadu State Coastal Zone Management Authority and  
Director of Environment & Climate Change

Encl: As above

2m  
6/4/23

by Speed Post



Environment, Climate Change &  
Forest (EC.3) Department,  
Secretariat, Chennai- 600 009.

**Letter No.2914/EC.3/2023-1, dated 06.04.2023**

From  
Tmt.Supriya Sahu, I.A.S.,  
Additional Chief Secretary to Government

To  
The Chairman,  
National Coastal Zone Management Authority,  
Government of India,  
Ministry of Environment, Forest and Climate Change,  
Agni Wing, 5th Floor, Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj, New Delhi - 110 003. (w.e.)

Sir,

Sub: Coastal Regulation Zone - Proposed construction of Muthamizh Arignar Dr. Kalaignar Pen monument in Bay of Bengal, Off the coast of Marina Beach near Triplicane Village, Chennai district by the Public Works Department, Government of Tamil Nadu- Forwarded for Clearance under CRZ Notification 2011 - Regarding.

Ref: From the Member Secretary, Tamil Nadu State Coastal Zone Management Authority / Director of Environment and Climate Change letter No.P1 / 640 / 2023, dated 05.04.2023.

I am to enclose a copy of the proposal received from the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director, Department of Environment and Climate Change together with its enclosures for clearance under Coastal Regulation Zone Notification, 2011 for the Proposed construction of Muthamizh Arignar Dr. Kalaignar Pen monument in Bay of Bengal, Off the coast of Marina Beach near Triplicane Village, Chennai district by the Public Works Department, Government of Tamil Nadu. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has furnished the following details:-

- a. The Executive Engineer, Public Works Department, Building Construction Division-I, Chepauk, Chennai has proposed to construct "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district.

**b. Need of the project**

This Pen Monument construction will be implemented for commemorating the contribution to Eyal, Esai, Nadagam done by MuthamizhArignarKalaiginar Dr. M. Karunanidhi to the Tamil literature and the PEN symbolizes his greatest talent and prowess through which he ruled Tamil hearts and grew up to be a mass leader.

**c. Description of the project**

The proposed total area of the project is 8551.13 sq.m consisting of Pen Pedestal above sea, Pedestrian Pathway above sea, Lattice Bridge above beach & land, Pedestrian Pathway above beach, Pedestrian Pathway from MuthamizhArignar Dr. Kalaiginar Memorial to bridge above beach.

Sl. No	Description	Area in Sq.m.
1	Pen Pedestal above sea	2263.08
2	Pedestrian Pathway above sea	2073.01
3	Lattice Bridge above Beach & Land	1856.00
4	Pedestrian Pathway above Beach	1610.60
5	Pedestrian Pathway from MuthamizhArignar Dr. Kalaiginar Memorial to bridge above beach	748.44
	Total	8551.13

- The proposed PEN monument is 42 mtr. tall, surrounded by landscaped gardens and located in the Bay of Bengal at a distance of 360 Mts. from the shore designed in remembrance for his contributions towards Tamil literature.
- There will be a pedestrian bridge from his memorial to the PEN Monument at an elevation of 6 Mts. from the High Tide Line.
- The length of the bridge over the land is 290 Mts. (220 mts. in CRZ-II, 70 Mts. in CRZ-IA) and over the Sea in 360 Mts. (CRZ-IVA), totally covering a travel distance of 650 Mts.
- The width of the bridge has been increased from initially designed 7m with two unidirectional walkways of 3.5m each and the width of glass is reduced to 2m.
- The following are the components of the project
  - Pen Pedestal
  - Pedestrian cum Glass Walkway
  - Lattice Walkway
  - Elevated Walkway
- Based on the bathymetry survey, the minimum depth is required for construction of monument is 6m from HTL to seabed which is achieved at the 360m from LTL of the sea.

**d) Other features of the project**

- The project proponent has proposed to treat about 1 KLD of sewage generated during the construction phase through Package STP and sanitary facilities available inside the existing memorial (CRZ clearance

obtained from TNSCZMA vide Proc.No.P1/2462/2021 dated 06/01/2022) will be utilized for the proposed sewage generated during the operation Phase.

- The treated water from the existing memorial will be used for green belt developed within the premises and sludge will be used as manure for green belt.
- The project proposes to generate 98 kg/day of municipal solid waste which would be disposed through municipal / corporation bin on daily basis.
- The project proposes to utilize DG power backup & 100KVA power sourced from TANGEDCO for lightening load and 125kVA DG set as power backup with 12 Lit/Hr of HSD as its fuel.
- The project proposes to dispose the used/spent oil generated from the DG set through TNPCB authorized recyclers.

#### **e) Three Sites were considered**

The Project Proponent stated that three sites were considered for the above project and the details are given below.

##### **1. Site-I – Approx. 360m away from the LTL of Cooum River Mouth**

The Site-I was rejected due to its proximity to the Cooum River mouth, heavy siltation warrants frequent desiltation, free tidal flow of water in the Cooum River will be affected and laying of new road is required.

##### **2. Site II- Approx.360m from the LTL of Bay of Bengal along the axis of existing MuthamizhArignarDr.Kalaignar Memorial:**

###### **The reasons for selection of this site:**

- The **Site II** falls in the CRZ IV A
- Its proximity & significance of the existing memorial
- No disturbance to any other nearby activities
- There will be no additional traffic congestion and community pollution load since the visitors will be common for all the attractions nearby including Marina Beach & other memorials.
- laying of new roads does not arise.

Already Anna Square within which MuthamizhArignar Dr. Kalaignar Memorial is located is a tourist attracting place. Hence it is more relevant placing this new project abutting MuthamizhArignarDr.Kalaignar Memorial

##### **3. Site III- Approx. 360m from the LTL of Bay of Bengal near the Loop Road.**

The **Site III** which falls under CRZ IV A was rejected due to its proximity to Olive Ridelys nesting sites, nearness to the fish market, fishing yard & nearer to Light house.

#### **f) Expected cost and CRZ classification of the project**

The expected cost of the project is about Rs.81 crores. The proposed site falls under CRZ-IA, CRZ-II and CRZ-IVA areas.

**g) Recommendations of DCZMA for Chennai district**

The subject was placed before the DCZMA meeting held on 14.06.2022 and the DCZMA has resolved to recommend the above project to the Tamil Nadu State Coastal Zone Management Authority subject to the following conditions that

1. The project proponent should ensure that proposed activities in CRZ areas are as per provisions of CRZ Notification, 2011 (amended time to time).
2. Prior Planning permission should be obtained for the proposed constructions, if any, from the local authorities concerned and the proposed constructions should satisfy the local Town and Country Planning regulations and Para 8(I) CRZ-I (i) & (ii), 8 (i) II CRZ II (i), (ii) and (iii) of CRZ Notification 2011. The FSI/FAR should be as on 19.02.1991.
3. The proposed construction shall not disturb the land and marine ecology.
4. The Proposed activity shall not interfere with the fishermen, Marine patrol & Public movement at any point of time. Also the fishing boats movement shall also not be hindered.
5. No ground water from Coastal regulation zone area shall be tapped for the project
6. The project proponent shall treat the sewage through Sewage treatment plant of 10 KLD Capacity provided at the existing memorial. The treated water shall be used for green belt developed within the memorial premises and the sludge generated shall be used as manure for green belt.
7. All the solid waste shall be handled as per the Solid waste Management Rules 2016.
8. The Project shall explore the possibilities of allocation of funds for preserving the ecology and environment (land and marine).
9. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
10. The construction shall be designed and constructed in accordance to the seismic factors applicable to moderate intensity zone.
11. The construction shall comply with the Construction and Demolition Waste Management Rules, 2016.
12. The project proponent shall undertake the establishment only after getting the required clearances from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.

13. As proposed the project proponent shall install Solar Panel of ROHs standards for lighting within the project premises.

**h) Provisions in the CRZ Notification, 2011**

- As per CRZ Notification, 2011, Para 3, (xiii) Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose [except utilizing the rocks/hills/natural features, only in CRZ- IV (A) areas, for development of memorials/ monuments and allied facilities, by the concerned State Government]
- Para 4 (ii) (j) construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas in exceptional cases, with adequate environmental safeguards, subject to the following, namely:-
  - (A) The concerned State Government shall submit justification for locating the project in CRZ area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
  - (B) on grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification;
  - (C) The concerned State Government shall submit final EIA, EMP, Risk Assessment and DMP after addressing the relevant issues raised by the public during the public hearing, to State CZMA for their examination and recommendation to MoEF.

*(Note: Construction of memorials / monuments would generally discouraged in CRZ-IV areas and the same would be allowed only in exceptional cases with adequate environmental safeguards.)*

The subject was placed before the 116<sup>th</sup> meeting of the Tamil Nadu State Coastal Zone Management Authority, as additional agenda, held on 20.06.2022 and the Authority resolved to recommend the proposal to Ministry of Environment, Forest and Climate Change (MoEF & CC),

Government of India(GoI) as per the provisions of the Para 4 (ii) (j) of CRZ Notification, 2011, with the following condition.

a) The conditions laid by the DCZMAs should be followed.

Accordingly, the proposal was recommended to Ministry of Environment, Forest and Climate Change(MoEF&CC), Government of India (GoI), vide Government of Tamil Nadu, Environment, Forests & Climate Change Department letter No. 12458/EC.3/2022-1, dated 25.07.2022. The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India(GoI) has scrutinized the proposal and issued Terms of Reference with Specific and General conditions, vide letter F.No.11-36/2022-IA.III, dated 27.09.2022. As per one of the condition the TNPCB has conducted the public hearing on 31.01.2023.

The Public Works Department furnished final EIA report by incorporating the concerns raised during public hearing meeting, EMP, Risk Assessment and DMP to the District Coastal Zone Management Authority (DCZMA), Chennai district.

Hence, the above subject was placed before the DCZMA in the meeting held on 24.03.2023 and the DCZMA has recommended the proposal to the Tamil Nadu State Coastal Zone Management Authority.

**i) Remarks of the Technical Expert Committee (TEC)**

1. A comparative detailed compliance report for general TOR and specific TOR should be furnished by the project proponent to the SCZMA.
2. A Command Center should be provided for emergency exit monitoring system.
3. The project proponent has proposed a lattice bridge in the pedestrian pathway over the area falling in CRZ-1A to a distance of about 70 mts where there will be no pillars erected in the CRZ-1A area. There is clear passage for all the marine fauna to have access to the sandy areas including turtles.
4. The project proponent should not carry out any construction activities during the turtle nesting period especially during January to March especially in CRZ IA area and the adjacent beaches.
5. As a part of marine life conservation especially for the turtles, the project proponent shall ensure that there is no illumination on the CRZ IA and CRZ IV A areas during active turtle nesting period both during construction and operational phases.
6. Opinion from the Fisheries and Fishermen Welfare Department may be obtained that there is no restriction on the movements of fishing boats and also ensure that there is no hindrance to the fishing activities.

7. The proposal for having 2m wide glass flooring in the unidirectional walkway of 3.5m width in the overall pathway of 7m wide is not included in the erstwhile proposal submitted by the proponent. Therefore, the proponent is requested to clarify the same before the SCZMA.

With the above observations and remarks, the TEC recommended the proposal for consideration of the Authority.

3. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director, Department of Environment and Climate Change has stated that, the subject was placed before the 120<sup>th</sup> meeting of the Tamil Nadu State Coastal Zone Management Authority held on 05.04.2023 and the Authority has examined the recommendation of the DCZMA of Chennai district in the meeting held on 24.03.2023 and the replies submitted by the Project Proponent on the remarks of the Technical Expert Committee, during their presentation. Accordingly, the Authority has resolved to recommend the proposal to MoEF& CC, GoI as per the provisions of the Para 4 (ii) (j) of CRZ Notification, 2011, with the following conditions.

- 1) A Command Centre should be provided for emergency exit monitoring system.
- 2) The project proponent has proposed a lattice bridge in the pedestrian pathway over the area falling in CRZ-1A to a distance of about 70 mts where there will be no pillars erected in the CRZ-1A area and there is clear passage for all the marine fauna to have access to the sandy areas including turtles. The proponent should ensure this at any point of time.
- 3) The project proponent should not carry out any construction activities during the turtle nesting period especially during January to March in CRZ IA area and in adjacent beach areas.
- 4) As part of marine life conservation especially for the turtles, the project proponent shall ensure that there is no illumination on the CRZ IA and CRZ IV A areas during active turtle nesting period both during construction and operational phases.
- 5) The unidirectional walkway of 3.5m width in the overall pathway of 7m wide as proposed by the proponent shall be ensured.
- 6) Prior Planning permission should be obtained for the proposed constructions, if any, from the local authorities concerned and the proposed constructions should satisfy the Local Town and Country Planning regulations.
- 7) The proposed construction shall not disturb the land and marine ecology.
- 8) The Proposed activity shall not interfere with the fishermen, marine patrol & public movement at any point of time. Also the movement of fishing boats shall not be hindered.

- 9) No ground water from CRZ area shall be tapped for the project.
- 10) The project proponent shall treat the sewage through Sewage Treatment Plant of 10 KLD Capacity provided at the existing memorial. The treated water shall be used for green belt developed within the memorial premises and the sludge generated shall be used as manure for green belt.
- 11) All the solid waste shall be handled as per the Solid Waste Management Rules 2016.
- 12) The Project shall explore the possibilities of allocation of funds for preserving the ecology and environment (land and marine).
- 13) The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
- 14) The construction shall be designed and constructed in accordance to the seismic factors applicable to moderate intensity zone.
- 15) The construction shall comply with the Construction and Demolition Waste Management Rules, 2016.
- 16) The project proponent shall undertake the establishment only after getting the required Clearances from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.
- 17) As proposed, the project proponent shall install Solar Panel of ROHs standards for lighting wherever feasible within the project premises.

4. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has sent a copy of proposal along with the reports, HTL map, replies for the specific and general ToR and minutes of the 120<sup>th</sup> meeting of the TNSCZMA held on 05.04.2023, and he has requested to recommend the proposals to the Ministry of Environment, Forest and Climate Change, Government of India with the conditions mentioned para 3 above.

5. In line with the recommendation of the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change, this Government recommend and forward the proposal of Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change for the proposed construction of Muthamizh Arignar Dr. Kalaignar Pen monument in Bay of Bengal, Off the coast of Marina Beach near Triplicane Village, Chennai district

by the Public Works Department, Government of Tamil Nadu to the Chairman, National Coastal Zone Management Authority, Government of India, Ministry of Environment, Forest and Climate Change, New Delhi, for clearance under Coastal Regulation Zone Notification, 2011, subject to the conditions mentioned at para 3 above.

Yours faithfully

*cpd @mmy*  
6/4/23

for Additional Chief Secretary to Government

**Copy to:-**

The Member Secretary,  
Tamil Nadu State Coastal Zone Management Authority /  
Director, Department of Environment and Climate Change,  
Chennai - 15.

✓ The Executive Engineer,  
Public Works Department,  
Chepauk, Chennai- 600 005.  
(through the Member Secretary, TNSCZMA/Director, DoE&CC,  
Chennai -15)  
(with a request to upload the proposal on  
the Parivesh Portal (<https://www.parivesh.nic.in>) of the  
Government of India (GoI),  
Ministry of Environment, Forest and Climate Change (MoEF&CC),  
New Delhi)

*9*  
06/04/2023

## MINUTES OF THE 325<sup>th</sup> MEETING OF EXPERT APPRAISAL COMMITTEE FOR PROJECTS RELATED TO COASTAL REGULATION ZONE HELD ON 17<sup>th</sup> APRIL, 2023

The 325<sup>th</sup> meeting of the Expert Appraisal Committee for projects related to Coastal Regulation Zone was held on 17<sup>th</sup> April 2023 through Video Conferencing due to the prevalent pandemic situation. The list of Members presents in the EAC (CRZ) is at **Annexure**.

The deliberations held and the decisions taken are as under:

### 1.0 OPENING REMARKS OF THE CHAIRMAN

At the outset, Dr. Deepak Arun Apte, Chairman, EAC (CRZ) welcomed the Members of the EAC and requested Dr. H. Kharkwal, the Member Secretary of the EAC to initiate the proceedings of the meeting with a brief account of the activities undertaken by the Ministry under CRZ Division.

### 2.0 CONFIRMATION OF THE MINUTES OF THE LAST MEETING

The Committee having noted that the Minutes of the 323<sup>rd</sup> meeting held on 23<sup>rd</sup> March, 2023 are in order and confirmed the samewith suggestions that in case any typographical / grammatical errors are noticed in due course, the same may be corrected suitably.

## RECONSIDERATION PROPOSALS

### Item No. 3.1

**Proposal for laying of pipeline for seawater intake for development of Centre of Coastal Aquaculture activities-857.11m and Marine outfall of length 1124.27m to discharge the treated water of 1400 KLD at Mulapolam, Sompeta Mandal, Srikakulam District, Andhra Pradesh by M/s National Fisheries Development Board (NFDB), - CRZ Clearance**

**[IA/AP/CRZ/415745/2023] [F.NO.11/11/2023-IA.III]**

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of the data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”***

The proposal was earlier considered by the EAC (CRZ) in its 320<sup>th</sup> meeting held on 07<sup>th</sup> February, 2023 and EAC suggested that the project proponent shall submit the additional information / inputs on proposed project is for standalone CRZ clearance for the construction of pipeline, clarity on proposal, whether aquaculture activity in within CRZ area or outside CRZ area and require clarification along with necessary documents, need to submit complete layout plan of the project in the CRZ area, the Beach Bore well system

proposed for the project which is not permissible activities as per CRZ Notification, details of Effluent Treatment System and quality and characteristic of untreated and treated water etc. The project proponent has now uploaded all documents / additional information on Parivesh Portal as desired by EAC and placed before the Committee. The project proponent and their consultant submitted reply on additional information desired by EAC earlier and made a detailed presentation of salient features of the project and informed that:

- (i) The proposal is for laying of pipeline for seawater intake for development of Centre of Coastal Aquaculture activities- 857.11 m and Marine outfall of length 1124.27 m to discharge the treated water of 1400 KLD at Mulapolam, Sompeta Mandal, Srikakulam, Andhra Pradesh.
- (ii) The project co-ordinates: Latitude: 18.52.14° and Longitude: 84.34.43° and involves aquaculture activities in 18.91 ha. (46.72 acres) area with the envisaged activities i.e. Multispecies Marine Fin Hatchery, Shrimp hatchery, Crab Hatchery, Marine Fish culture, Nursery for Marine fish, Nursery for Shrimps & crabs, Shrimp Culture, Effluent Treatment plant (ETP) etc.
- (iii) The proposed intake pipeline falls in CRZ-IA, CRZ-IB, CRZ-III (NDZ), CRZ-III, CRZ-IVA and outside CRZ area as per the CRZ notification, 2011 and is applicable as per Para 8 I (i) (b) of the said notification.
- (iv) The CRZ details of the proposed project site are as :

Description	CRZ Classification	Length in meter	Total Length in meter
Proposed Inlet pipeline	CRZ-IA	142.2	857.11
	CRZ-IB	128.26	
	CRZ -III (NDZ)	69.96	
	CRZ-III (200m to 500m from HTL)	306.27	
	CRZ-IVA	207.15	
	Outside CRZ	3.27	
Proposed Outlet Drain pipeline	CRZ-IA	132.36	1124.27
	CRZ-IB	164.16	
	CRZ -III (NDZ)	75.25	
	CRZ-III (200m to 500m from HTL)	305.10	
	CRZ-IVA	100.00	
	Outside CRZ	347.40	

- (v) Two types of sea water intake suction lines have been proposed i.e. Shallow Vertical Filter Point and Open sea water intake system, and outlet pipeline with 160 mm dia for a total length of 1124.27 meters proposed from ETP to the sea.
- (vi) The Sea water requirements into ponds is about 1500 KLD and domestic water requirements is about 1.8 KLD and source are Shallow Vertical Filter Point / Open well in non CRZ area.
- (vii) A pump house to accommodate four numbers of pumps each with a capacity of 20 hp have been planned to supply water to the reservoirs; for each intake system, there will be two pumps, one as working and the other as stand by.

- (viii) The total waste water generation will be 1400 KLD from ponds and will be send to Effluent Treatment System for treatment. After treatment, the treated water will be disposed of into the sea, after thoroughly following IS 7968:1976 standard.
- (ix) The project obtained Forest Clearance Stage-I clearance *vide* F. No.4-APB164/2022-VIJ/312 dated 30/04/2022.
- (x) There is one Schedule-I species *i.e Olive Ridley Sea Turtle* found at proposed pipeline area and has been proposed conservation plan.
- (xi) The NFDB (PP) has submitted application for CAA Permission for constructions of new aquaculture facilities for CAA approval *vide* F.No.55-17(01)/2020 dated 06/11/2020 and CAA suggested comply with the regulations as specified in various Provisions of CAA ACT, Rules, Regulations and guidelines.
- (xii) The Andhra Pradesh State Pollution Control Board has issued NOC *vide* Order No: 557/APPCB/CFE/RO-SKM/HO/2022, dated: 23/02/2022 and valid for a period of 7 years from the date of issue.
- (xiii) The estimated cost of project is ₹66.0 Crores. The Environmental Management Plan Budget for Capital Cost is about ₹32.5 Lakhs and for ₹13.5 Lakhs Recurring cost and and ₹25.0 Lakhs proposed for the Olive Ridley Turtle-Conservation Budget.
- (xiv) The Andhra Pradesh Coastal Zone Management Authority has recommended the proposal for CRZ clearance *vide* its Letter No. 341/CRZ/INF/2021-581 dated 15/11/2022.

## 2. Deliberations in the EAC:

The EAC deliberated on the proposal. The Committee noted that the pipeline activity is a permissible as per CRZ Notification 2011 and require prior CRZ clearance. The Committee suggested that PP shall ensure that the treated effluent discharge into sea / marine outfalls as per the prescribed standards of by CPCB / SPCB. The Committee also noted that the PP provided clarifications during presentation, however advised to PP forward immediately by e-mail an undertaking on there will not be any salt water ingression to the near area, no antibiotics or any banned chemicals will be used in the facility, revised 1:4000 scale map excluding the CRZ-III area prepared by an approved agency, written clarification incorporating Shallow Vertical Filter Point in place of Beach Bore Well and updated PPT incorporating all above points to all EAC Members, MoEFCC and APCZMA for a record. The same has been submitted by PP *vide* e-mail dated 18/04/2023, 26/04/2023 and circulated to all EAC members including MoEFCC. The Committee found the additional information submitted by the project proponent through e-mail dated 18/04/2023 and 26/04/2023 are to be satisfactory and accepted, while approving the minutes.

The Committee after detailed deliberations and based on the clarifications / information submitted by PP recommended the proposal for CRZ Clearance, subject to the following conditions:

- (i). All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
- (ii). Permission from Coastal Aquaculture Authority (CAA) should be obtained prior to commencement of project or activity.
- (iii). Forest Clearance should be obtained prior to commencement of project or activity.

- (iv). National Fisheries Development Board (NFDB) shall ensure that the treated effluent discharge is strictly as per norms specified by CPCB / SPCB.
- (v). There is no beach activity during the turtle nesting season from 1<sup>st</sup> January to 30<sup>th</sup> April of every year.
- (vi). Any temporary physical infrastructure setup and excavated material during laying of pipelines shall not be dumped in water bodies or adjacent areas and the site shall be restored to its original condition after completion of construction of work.
- (vii). No storage reservoir for sea water shall be permitted and only pipelines conveyance system shall be installed.
- (viii). No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
- (ix). Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
- (x). All the conditions stipulated by the Andhra Pradesh Coastal Zone Management Authority for CRZ clearance 2011 *vide* letter No. 341/CRZ/INF/2021-581 dated 15/11/2022 and commitments made by the PP before the APCZMA and EAC shall be followed in letter and spirit.
- (xi). All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

### **Item No. 3.2**

**Proposal for extending the disposal pipeline 42.2 Km in Savitri River / Bankot Creek from Owale Village, Tal. Mahad, District Raigad, Maharashtra by M/s Maharashtra Industrial Development Corporation (MIDC)  
(IA/MH/CRZ/204815/2021) [F.NO.11/15/2021-IA.III]**

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of the data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”***

The proposal was earlier considered by the EAC (CRZ) in its 224<sup>th</sup> meeting held on 24<sup>th</sup> September, 2019 and 263<sup>rd</sup> meeting held on 28<sup>th</sup> May, 2021 and Committee ***recommended that “as agreed upon in public consultation outfall location in the deep sea shall be identified with the help of NIO and the proposal should be submitted for extending the pipeline upto identified point in the deep sea for final discharge of CETP treated effluents. The Committee further recommended the proposal only for the construction of 2.2 Km long pipeline upto the proposed point of discharge but no discharge/release of effluents would be allowed in the pipeline until and unless the proposal for extension of pipeline upto deep sea point as per the recommendations of NIO is submitted to and approved by the Committee.”***

The project proponent has now uploaded all documents / additional information on Parivesh Portal as desired by EAC and placed before the Committee. The project proponent

and their consultant submitted reply on additional information desired by EAC earlier and made a detailed presentation of salient features of the project and informed that:

- (i) The proposal is for extending the disposal pipeline 42.2 Km in Savitri River / Bankot Creek from Owale Village, Tal. Mahad, District Raigad, Maharashtra by M/s Maharashtra Industrial Development Corporation (MIDC).
- (ii) Maharashtra Industrial Development Corporation (MIDC) have proposed to extend existing disposal HDPE pipeline of length 2.20 km from Owale to Gomendi, for disposal of Treated Effluent from Mahad, Addl. Mahad MIDC area to Savitri creek in order to sustain the water management in the area and provide proper dispersion of treated effluent in deep saline water under the Clean Environment Campaign of Government of India.
- (iii) It will carry treated industrial effluent from MIDC CETP into the Savitri creek by extending existing disposal pipeline by 2.20Km as per the rules & regulations pertaining to CRZ and quality of treated effluent.
- (iv) MIDC Intends to extend the existing disposal pipeline conveyance system (inside the creek) in order to convey and dispose treated waste water into deep sea off Savitri Creek, meeting the sea discharge norms.
- (v) The extension pipeline is of 630mm dia HDPE pipeline and will be laid 1m below the bed with anchors at 1m centre to centre.
- (vi) Proposed HDPE pipeline to be extended is of 2.20Km length. The capacity of disposal pipeline is 24 MLD and at present treated effluent of 7.5 MLD is being pumped in three shifts of 8 hrs.
- (vii) The extended HDPE disposal pipeline will be of 630mm dia, will be laid below 1m of bed surface with proper anchoring.
- (viii) The diffusers will be provided at disposal point to give jet velocity of 2 m/sec through the three port diffuser with 0.06m diameter each and separated at 4m.
- (ix) The entire extended pipeline of 2.20Km will be laid in the water through creek and falls under CRZ – IV area.
- (x) There are no Mangroves in the proposed extension alignment of the pipeline.
- (xi) The Maharashtra Coastal Zone Management Authority has recommended the above proposal for clearance vide their letter No. CRZ 2018/CR 360/TC 4, dated 14/02/2019.
- (xii) MIDC, Mahad approached CSIR-NIO to carry out the dilution and dispersion efficiency under present scenario of hydrodynamic condition for revalidating the proposed discharge point with respect to the recommendation of the EAC with The objectives of the project as:
  - Observation of prevailing hydrodynamics and specific physio-chemical parameters in the Savitri estuary,
  - Observation on the specific physio-chemical parameters in the CETP treated effluent, MIDC, Mahad,
  - Evaluation of dilution and dispersion efficiency on specific physio-chemical parameters by coupling the CETP treated effluent with prevailing scenario of water quality and hydrodynamics in the Savitri estuary.
  - To recommend adequate marine environmental management plan to minimize adverse impact on estuarine environment.
- (xiii) NIO has submitted their revised report stating that the *“The near-field dilution study through bounce jet model and far field dilution study through Hydrodyn-FLOSOFT and Hydrodyn-POLSOFT module is carried out for discharging 6 MLD treated effluent at 18° 03’ 47.62” N; 73° 18’ 51.50” E as recommended in the previous report.*

- (xiv) The study reveals that there is no much deviation in dilution and dispersion of water quality as compared to previous observation and hence, is acceptable in this present scenario of hydrodynamics condition for discharging 6 MLD of effluent at the recommended discharge location which having average water depth of 7 m.
- (xv) The near-field and far-field dilutions, it is recommended that the treated effluents of 6 MLD generated by MIDC- CETP, Mahad may be released at 18° 03' 47.62" N; 73° 18' 51.50" E following the diffuser specifications as given herewith;
- Port diameter = 0.1214 m
  - No. of ports = 3
  - Angle of port = 15°
  - Distance between ports = 3.0 m
  - Port elevation from seabed = 1.0 m
  - Jet Velocity = 2.0 m/s
- The present assessment depicts that most of the major parameters in effluent quality are under the standards prescribed by concern authorities.
- (xvi) Site Latitude and Longitude: Starting point 18°04'17.9"N, 73°19'57.7"E, End point: 18°03'45.613"N, 73°18'52.404"E.
- (xvii) 5 KLD water will be required during construction phase. The source of water during construction phase will be MIDC/ Tanker water.
- (xviii) Power shall be sourced from D.G Set of 300 kVA capacity single/three phase 230/415 Volts, 50Hz A.C.
- (xix) The total cost of the project will be ₹11.69 crores and out of total the cost proposed for construction phase ₹99.97 Lakhs per annum and operational phase ₹43.75 Lakhs per annum.
- (xx) The Maharashtra Coastal Zone Management Authority has recommended the above proposal for clearance *vide* their letter No. CRZ 2018/CR 360/TC 4, dated 14/02/2019.

## 2. Deliberations in the EAC:

The Committee made detailed deliberation on the proposal. The Committee noted that the activity is a permissible as per CRZ Notification 2011. However, suggested that the PP should follow the recommended discharge location as suggested by NIO and also ensure that the treated effluent discharge is strictly as per norms specified by CPCB / SPCB. The Committee found the additional information submitted by the project proponent to be satisfactory.

The Committee after detailed deliberations and based on the clarifications / information submitted by PP recommended the proposal for CRZ Clearance, subject to the following conditions:

- (i) All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
- (ii) MIDC should follow the recommended discharge location as suggested by NIO.
- (iii) MIDC shall ensure that the treated effluent discharge is strictly as per norms specified by CPCB / SPCB.
- (iv) The pipeline where crossing of water body / river / creek areas should be laid through Horizontal Directional Drilling (HDD) method.
- (v) Any temporary physical infrastructure setup and excavated material during laying of pipelines shall not be dumped in water bodies or adjacent areas

and the site shall be restored to its original condition after completion of construction of work.

- (vi) No storage reservoir for sea water shall be permitted and only pipelines conveyance system shall be installed.
- (vii) No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
- (viii) Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
- (ix) As a part of EMP, the institute like Indian Institute of Science Education and Research (IISER) Pune will be provided with state of art laboratory equipment that can be used for high quality academic and research purpose.
- (x) All the conditions stipulated by the Maharashtra Coastal Zone Management Authority for CRZ clearance 2011 *vide* its Letter No. CRZ 2018/CR 360/TC 4, dated 14/02/2019 and commitments made by the PP before the Maharashtra CZMA and EAC shall be followed in letter and spirit.
- (xi) All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

## **FRESH PROPOSALS**

### **Item No. 3.3**

**Proposal for Construction of Pedestrian Suspension Bridge on River Mithi, Mumbai by Mumbai Metropolitan Regional Development Authority (MMRDA)- CRZ Clearance [IA/MH/CRZ/419258/2023] [F.NO.11/18-2023-IA.III]**

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”***

The project proponent submitted documents and their consultant made a detailed presentation of salient features of the project and informed that:

- i) The proposed proposal for Construction of Pedestrian Suspension Bridge on River Mithi, Mumbai by Mumbai Metropolitan Regional Development Authority (MMRDA).
- ii) Proposed pedestrian suspension bridge located near BKC Mumbai and bridge connects the City Park on BKC side and Maharashtra Nature Park on Dharavi side.
- iii) The coordinates of project limits are as:

<b>Point</b>	<b>Latitude</b>	<b>Longitude</b>
A	19° 3'23.51"N	72°51'16.35"E
B	19° 3'22.02"N	72°51'14.25"E
C	19° 3'02.96"N	72°51'26.79"E
D	19° 3'04.50"N	72°51'28.64"E

- iv) The proposed project envisages construction of Main Suspension Cables and Wind Guys Cables, Anchor Block, Bridge Pylon, Suspenders, Deck of Bridge, Saddle, Allied structure at BKC side, Allied Structure at MNP side.
- v) The total land requirement is about 7972 m<sup>2</sup> and out of that BKC park side-3490 m<sup>2</sup> and Mahim Nature Park Side-4480 m<sup>2</sup>.
- vi) The salient features are: Span of Bridge (L)-506.50 m, Height of Tower above Deck (h1)-35.26 m, Height of Pylons-51.25 m, Height of Tower below Deck (ho)-16.0m, Clear Width (Passage C/C)-3.5 to 6m, Live Load-400 Kg/m<sup>2</sup>, Basic Wind Speed-44 m/s and construction period about-18 months.
- vii) The location of proposed Suspension bridge falls in CRZ-IA (50m buffer zone of Mangrove), CRZ-II and outside CRZ as per CRZ notifications, 2011.as:

CRZ	Above Ground		On Ground	
	Length (m)	Area (m <sup>2</sup> )	Length (m)	Area (m <sup>2</sup> )
CRZ- I A	1665.05	3230.35	-	-
CRZ-IA (50 m Mangroves Buffer Zone)	710.56	1566.19	14.10	-
CRZ- IB	13.04	35.17	-	-
CRZ - II	317.42	542.38	61.73	2688.07
Outside CRZ	144.59			1666.12

- viii) The estimated cost of the project is ₹116 crores, out of total cost estimated for Environmental Management Plan is about 473.43 lakhs.
- ix) The Maharashtra State Coastal Zone Management Authority (MSCZMA) has recommended the proposal for CRZ clearance 2019 *vide* letter No. CRZ2022/CR 136/TC 4, dated 14/02/2023.

## 2. Deliberations in the EAC:

The Committee after detailed deliberations suggested that the PP shall submit additional information / inputs in respect of the following:-

- (i). The NOC from Mahim Nature Park.
- (ii). Detail Plan of pathway connectivity for pedestrian from Sion station all the way to the Pedestrial Suspension Bridge. The plan should be such that it is access controlled to prevent hawkers and vehicles.
- (iii). Emergency evacuation plan and Bridge Safety Plan need to be summited.
- (iv). Details of load Carrying Capacity of construction of Pedestrial Suspension Bridge need to be summited.
- (v). Since the proposal also emphasizes on its use for bird watching and mangrove watching, Committee could not see value of this purpose considering extremely polluted nature of the river below. Bridge is also expected to facilitate disposal of more garbage directly in to the river. Thus, a detailed plan as to how MMRDA aims to clean the river below and how this can be used as bird watching facility needs to be provided.

- (vi). Need to submit cleaning plan of the surrounding CRZ area with coordination to other State Government Department agencies.
- (vii). Senior Officer has to attend the meeting in future.

**The proposal was accordingly deferred.**

#### **Item No. 3.4**

**Proposal for extension of 630 mm dia HDPE effluent pipeline from existing diffuser upto disposal point in Karambavane Creek Lote Parshurame MIDC Chiplun District Ratnagiri by M/s Maharashtra Industrial Development Corporation (MIDC)- CRZ Clearance**

**[IA/MH/CRZ/403420/2022] [F.NO.11/19-2023-IA.III]**

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”***

The project proponent submitted documents and their consultant made a detailed presentation of salient features of the project and informed that:

- (i). The proposed proposal for extension of 630 mm dia HDPE effluent pipeline from existing diffuser upto disposal point in Karambavane Creek Lote Parshurame MIDC Chiplun District Ratnagiri by M/s Maharashtra Industrial Development Corporation (MIDC).
- (ii). MIDC have proposed to extend existing disposal HDPE pipeline of length 2.56 km from existing diffuser to disposal point suggested by NIO (17° 34' 56.48" N; 73° 24' 39.7" E) for disposal of Treated Effluent from Lote-Parshuram industrial area MIDC to Karambhavne creek.
- (iii). The capacity of disposal pipeline is 25 MLD and at present treated effluent of 3.5 MLD is being pumped. It is proposed to reach 10 MLD as there will be proposed expansion of the Lote MIDC area.
- (iv). MIDC Intends to extend the existing disposal pipeline conveyance system (inside the creek) in order to convey and dispose treated waste water into the deep saline water off Karambhavne Creek, meeting the sea discharge norms.
- (v). The proposed pipeline: 2.56 km in Creek and adjusting pipeline: 7.48 km (1.42 km in Creek and 6.06 km on land).
- (vi). The extension pipeline is of 630 mm dia HDPE pipeline and will be laid 2 m below the bed with anchors at 2m Centre to Centre.
- (vii). No Mangroves will be cut or disturbed during execution of the project.
- (viii). The NIO recommendation for the project as:
  - Near-field dilution was studied using buoyant jet model and far-field dilutions were estimated by 2D numerical model.
  - For the 10 MLD effluent, the model study suggests that dilutions of 65-100 times can be achieved at the DP.

- Far-field dilution study reveals that the plume would move parallel to the coast and chances of reaching the coast are remote.
  - The BOD concentrations at 100 m from the outfall would be reaching near ambient conditions.
  - Hence it is suggested that 10 MLD effluent treated to the standards of MPCB can be released at a location (**17° 34' 56.48" N; 73° 24' 39.7" E**), through a diffuser having 3 ports (each port should have 0.15 m dia) separated by 4 m, which is 2.56 km downstream from the present release location where depth of 7 m CD is available.
  - If establishment of diffuser is difficult in the above said location, the position can be shifted to other location with the same depth within 50 m radius.
  - The jet velocity should be maintained at 2 m/s.
  - The port should make 15° angle and should be aligned in the ebb current direction.
  - The diffuser should be perpendicular to the estuarine bank and the ports should be aligned towards downstream.
  - Pipeline should be laid in the estuary starting from the present release location, if laying on the land is difficult.
  - The proposed location should be monitored periodically at least once in 2 year.
- (ix). The capacity of disposal pipeline is 25 MLD and at present treated effluent of 3.5 MLD is being pumped in three shifts of 8 hours to be disposed off at Karbavne creek Vashishti River at a point as suggested by National Institute of Oceanography (NIO).
- (x). The Common Effluent Treatment Plant is designed for capacity of 10MLD with Primary, secondary and tertiary treatment system. The plant receives combined wastewater, consisting of both domestic and industrial waste from the various Industries in the area. The wastewater generated by all industrial units is conveyed to CETP through an underground pipeline network.
- (xi). The total 250 permanent employment likely to be generated by the project.
- (xii). The estimated cost of the project is ₹24.71 crores and out of total the cost proposed for construction phase ₹7.0 Lakhs per annum and operational phase ₹68.00 Lakhs per annum.
- (xiii). The Maharashtra State Coastal Zone Management Authority (MSCZMA) has recommended the proposal for CRZ clearance *vide* letter No. CRZ 2022/CR 83/TC 4, dated 03/10/2022.

## 2. Deliberations in the EAC:

The Committee made detailed deliberation on the proposal. The Committee noted that the activity is a permissible as per CRZ Notification 2011. However, suggested that the PP should follow the recommended discharge location as suggested by NIO and also ensure that the treated effluent discharge is strictly as per norms specified by CPCB / SPCB. The Committee found the additional information submitted by the project proponent to be satisfactory.

The Committee after detailed deliberations and based on the clarifications / information submitted by PP recommended the proposal for CRZ Clearance, subject to the following conditions:

- (i). All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.

- (ii). MIDC should follow the recommended discharge location (17° 34' 56.48" N; 73° 24' 39.7" E) as suggested by NIO.
- (iii). MIDC shall ensure that the treated effluent discharge is strictly as per norms specified by CPCB / SPCB.
- (iv). The pipeline where crossing of water body / river / creek areas should be laid through Horizontal Directional Drilling (HDD) method.
- (v). Any temporary physical infrastructure setup and excavated material during laying of pipelines shall not be dumped in water bodies or adjacent areas and the site shall be restored to its original condition after completion of construction of work.
- (vi). No storage reservoir for sea water shall be permitted and only pipelines conveyance system shall be installed.
- (vii). No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
- (viii). Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
- (ix). All the conditions stipulated by the Maharashtra Coastal Zone Management Authority for CRZ clearance 2011 *vide* its Letter No. CRZ 2022/CR 83/TC 4, dated 03/10/2022 and commitments made by the PP before the Maharashtra CZMA and EAC shall be followed in letter and spirit.
- (x). As a part of EMP, the institute like Indian Institute of Science Education and Research (IISER) Pune will be provided with state of art laboratory equipment that can be used for high quality academic and research purpose.
- (xi). All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

### **Item No. 3.5**

**Proposal for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu-CRZ Clearance.**

**[IA/TN/CRZ/425137/2022] [F.NO.11/20/2023-IA.III]**

***“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of the data/information submitted is found to be false / misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.*”**

The project proponent submitted documents and their consultant made a detailed presentation of salient features of the project and informed that:

- (i) The proposal is for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu for promoting tourism.
- (ii) As per CRZ Notification 2011 the activity shall require clearance from MoEF&CC after being recommended by the concerned CZMA as per Para 4 (ii) (j) construction of

- memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards etc.
- (iii) The Terms of Reference (ToR) was considered in 307<sup>th</sup> EAC meeting held on 24th August 2022, in the Ministry of Environment, Forest and Climate Change, New Delhi. TOR was granted on 15<sup>th</sup> September, 2022 with specified conditions.
- (iv) The Public Hearing was conducted on 31/01/2023 by District Collector Chennai at Kalaivanar Arangam, 1 Wallahjah Road Anna Salai Triplicane, Chennai, Tamil Nadu.
- (v) The proposed project falls under CRZ IA, CRZ II, and CRZ IV-A. The CRZ Classification as:

S.No.	Description	Area in Sq.m	CRZ classification
1	Pen Pedestal	2263.08	CRZ IV-A
2	Pedestrian Pathway Above Sea	2073.01	CRZ IV-A
3	Lattice Bridge Above Beach & Land	1856.00	CRZ IA, Partially-CRZ-II, and CRZ IV-A
4	Pedestrian Pathway in Beach	1610.60	CRZ II
5	Pedestrian Pathway from Muthamizh Arignar Dr. Kalaignar Memorial to Bridge through beach	748.44	CRZ II
<b>Total area</b>		<b>8551.13</b>	

- (vi) The centre coordinates of the proposed site as per IRS Map are:

S. No.	Latitude	Longitude
A	13° 3'53.794"N	80°17'9.182"E
B	13° 3'55.109"N	80°17'11.732"E
C	13° 3'54.365"N	80°17'16.132"E
D	13° 3'53.725"N	80°17'19.908"E
E	13° 3'52.008"N	80°17'30.015"E
F	13° 3'51.537"N	80°17'32.802"E

- (vii) The Pen Monument is 30 m height (6 m pedestal above the HTL).
- (viii) The total length of the Bridge: Over the Land and intertidal area-290 m (220 m in CRZ II and 70 m in CRZ IA Intertidal area (No construction), Over the Sea-360 m – CRZ IVA and width of the Bridge is 7.0 m.
- (ix) The water requirement: **Construction Phase:** The total water requirement will be ~ 15 KLD (Domestic:~5 KLD, Construction purpose: ~ 10 KLD) and source of water is through Metro water tankers and **Operation Phase:** Domestic: ~ 5 KLD and supplied through water dispensers for drinking purpose.
- (x) **The power requirement: Construction Phase:** 500 kVA and sourced from TANGEDCO and 125 kVA for power backup, **Operation Phase:** Power supply and DG backup for lighting load, 100 kV Sourced from TANGEDCO. The DG set will be equipped from existing Memorial (which got its clearance from TNSCZMA dated

06/01/2021 and it is under construction. Approximately 185 Kw will be generated through solar panels, which will be installed on the roof of the lattice bridge.

- (xi) The Solid Waste: **Construction Phase:** Approximately 45.0 kg/day of municipal waste will be generated in premises will be disposed in municipal corporation bins on daily basis, **Operation Phase:** Approximately 98.0 kg/day of municipal waste will be generated in the premises shall be disposed through municipal/corporation bins on daily basis. All the domestic sewage facilities will be provided in the Muthamizh Arignar Kalaignar Memorial.
- (xii) The INS Adyar (defence installation) 0.81 Km from the project site.
- (xiii) A greenbelt programme will improve the ecological condition of the region. The greenbelt area is 921 Sq.m (10.77%) out of the total area 8551.00 Sq.m.
- (xiv) Environment Management Plan: Social Environment: Fishermen can engage in their fishing activities even during the construction period. It will become an internationally acclaimed landmark tourism site. Overall aesthetics of the project site and around the Marina Beach will be improved and its positive impacts - direct and indirect employment will be generated.
- (xv) Marine Ecology: The proposed project doesn't involve any dredging and construction methodology utilise modernized equipment for piling operations for the foundation of the project, using encased drilling equipment. Debris trap, silt curtain will be used to prevent spillage of debris and waste into the sea.
- (xvi) The pedestrian bridge has been designed so as not to disturb the movement of fishing boats. Pillars spacing -16 m) (Height from sea level to pedestrian bridge 6.0m). The lattice bridge has been designed so that no pillars will be erected in the CRZ IA area of about 70 mts. There is clear passage for all the marine fauna to have access to the sandy areas including turtles, fishing boats and human movement.
- (xvii) For sand accumulation and Erosion, no dredging is required for proposed project; as it is open construction in situ piling. Due to the use of modern construction equipment, there will be no concrete spillage.
- (xviii) Sporadic nesting of sea turtle has been reported from Ennore to Tiruvanmiyur coastal area. However, care will be taken to monitor the nesting during the construction and mitigation measures will be implemented. During the nesting period of Olive Ridley Turtles i.e. from January to March no construction activity will be carried out in CRZ IA area and adjacent beaches. No illumination will be done during night time.
- (xix) The road connectivity to the project site and impact on the existing traffic network and Emergency Evacuation Plan during natural calamity/manmade is prepared by Joint Venture of CUBE and IIT Madras by analysing present and anticipated traffic.
- (xx) Major concerns during the Public Hearing and its compliance:

<b>Major concerns during the PH and Post Public Hearing representations</b>	<b>Compliance by PP</b>
Impact on Marine Ecology and fishing potentiality	The impact on various aspects of ecology among the marine life, life of turtles, prawns etc., have been studied in detail by accredited experts and researchers and based on their recommendation; all necessary steps would be taken to minimize the impact on ecology due to this project.

Shoreline Analysis with erosion and accretion	From the studies and report of NCCR, the project coastal region is Low Accretion Zone.
Construction of structures in CRZ IA	The construction in CRZ 1A is through stilts and lattice bridge without any obstruction to natural flow of water or sediments or marine organisms.
Affecting the livelihood of the fishermen	The proposed project doesn't affect livelihood of fishermen, as fishing vessels can operate beyond bridge region and bridge is constructed on pillars with large spans of around 16 m for free flow of water, sediment and marine organisms.
Financial and Social Impacts	All the opinions are noted, it will become an internationally acclaimed landmark tourism site, positive impacts – Direct and Indirect employment will be generated and overall aesthetics of the project site in and around the Marina Beach will be improved.

- (xxi) Total Manpower requirement during the Construction Phase: 100 and Operation Phase:30.
- (xxii) The total cost of the project ₹81 Crore.
- (xxiii) The Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has recommended the proposal for CRZ clearance *vide* letter No. 2914/EC.3/2023-1, dated 06/04/2023.

## 2. Deliberations in the EAC:

The EAC deliberated on the proposal. The Committee noted that the activity is a permissible as per CRZ Notification 2011 and require prior CRZ clearance; Erosion and accretion should continue to be monitored by NCCR and NOC should be obtained from INS Adyar which is 0.81 Km away from the project site. The Committee also noted the representations received pre and post Public Hearing by the Ministry and forwarded to the PP, deliberated / discussed in detail during the meeting along with letters provided by State Forest and Ministry of Fisheries, Animal Husbandry and Dairying (Departments of Fisheries) and different Association on the points raised in representations. As the PP intimated that some court cases notice / intimation has been received on the project but no stay / direction has been given by any of the Courts, however, the Committee suggested that, if any court directions related to the project is received, the PP shall act according to the court directions. The Committee also advised to PP should submit immediately revised road connectivity and Traffic Management Plan and Crowd Management Plan & Emergency Evacuation Plan (EEP), plan of dedicated pathway for the rescue team and during emergency, entry shall be controlled by the automated system. The same has been submitted by PP *vide* e-mail dated 18/04/2022 and circulated to all EAC members including MoEF&CC. The Committee found that the additional information submitted by the project proponent through e-mail is satisfactory and considered.

The Committee after detailed deliberations and based on the clarifications / information submitted by PP recommended the proposal for CRZ Clearance, subject to the following conditions:

- (i) All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.

- (ii) NOC should be obtained from INS Adyar prior to commencement of construction.
- (iii) Monitoring of Erosion and accretion studies should be conducted and same should be submitted to Regional Office.
- (iv) Any temporary physical infrastructure setup and excavated material during construction of the project shall not be dumped in water bodies or adjacent areas and the site shall be restored to its original condition after completion of construction of work.
- (v) The road connectivity and Traffic Management Plan as submitted to implemented in totality and compliance report should be submitted to Regional Office.
- (vi) The Crowd Management Plan & Emergency Evacuation Plan (EEP) as submitted to be implemented in totality and compliance report should be submitted to Regional Office on six monthly basis.
- (vii) Management of the visitors will be strictly through access controlled and regulated to maintain the number of visitors at any given point of time as stated in the crowd management plan
- (viii) There will be no construction activity in the areas of turtle nesting, if any, during the turtle nesting season from 1<sup>st</sup> January to 30<sup>th</sup> April of every year.
- (ix) No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
- (x) Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
- (xi) The project proponents will certify that there is no legal restriction on the proposed project activities at the proposed site.
- (xii) The Project Proponent should comply order / direction, if any, issued by Hon'ble Court / tribunal on the project.
- (xiii) This CRZ Clearance letter is subject to final order of the Hon'ble National Green Tribunal (Southern Zone) I.A. No. 181/2022 and other cases, if any.
- (xiv) All the conditions stipulated by the Tamil Nadu Coastal Zone Management Authority for CRZ clearance 2011 *vide* letter No. 2914/EC.3/2023-1, dated 06/04/2023 and commitments made by the PP before the TN CZMA and EAC shall be followed in letter and spirit. An expert monitoring committee should be set up during implementation of the project.
- (xv) All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

### **Item No. 3.6**

#### **Proposal for Extension of validity in CRZ Clearance of Mumbai Trans Harbour Link (MTHL) project by Mumbai Metropolitan Region Development Authority (MMRDA). [IA/MH/CRZ/411891/2022] [F.NO.11-65/2012-IA.III]**

The document for the proposal for Extension of validity in CRZ Clearance of Mumbai Trans Harbour Link (MTHL) project by Mumbai Metropolitan Region Development Authority (MMRDA) has submitted, made a detailed presentation of the project and informed that project was accorded CRZ clearance proposal *vide* letter No. F.No.11-65/2012-IA-III dated 25<sup>th</sup> January, 2016 and requested for extension of validity of the above CRZ Clearance by another 3 years i.e. till 24/01/2026 (total 10 years).

2. The PP intimated that the project is in progress and about 90% progress is achieved till date. The PP also intimated that the extension for validity of CRZ clearance has been recommended by Maharashtra Coastal Zone Management Authority (MCZMA) *vide* their letter No. CRZ 2022/CR 185/TC 4, dated 09/12/2022.

3. The Committee took note that the extension for validity of CRZ clearance has been recommended by MCZMA. The committee also noted that the PP has also submitted last six month compliance report for the conditions of CRZ clearance granted for the record of the Ministry as same submitted to IRO. The Committee was also informed that the project proponent had applied to the MCZMA before the expiry of the validity of said clearance i.e. 25/01/2023.

4. The EAC made detailed deliberation on the proposal and decided to make a site visit in the first half of May 2023 to understand the current status of the project and proposal was accordingly deferred.

**4.0. Any other item with the permission of the Chair.**

The meeting ended with a Vote of Thanks to the Chair.

\*\*\*\*\*

AnnexureList of the Expert Appraisal Committee (CRZ) Members participated during Video Conferencing (VC) Meeting held on 17<sup>th</sup> April 2023.

S. No.	Name of Members	Designation
1.	Dr. Deepak Arun Apte	Chairman
2.	Dr. M.V. Ramana Murthy	Member
3.	Dr. Manoranjan Hota	Member
4.	Shri S. Jeyakrishnan	Member
5.	Shri M.S. Negi	Member
6.	Prof. V. K. Jain	Member
7.	Prof. A.K. Pachauri	Member
8.	Shri Sham Wagh	Member
9.	Dr. Niraj Sharma	Member
10.	Shri P.K. Mishra	Member
11.	Shri R.S.P. Verma	Member
12.	Dr. H. Kharkwal	Member Secretary

\*\*\*\*\*

**F.No.11/20/2023-IA.III**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**IA-III Section (CRZ)**

Indira Paryavaran Bhawan  
 Jor Bagh Road  
 New Delhi – 110003  
 Dated: 19<sup>th</sup> June, 2023

To

**The Public Works Department,  
 Government of Tamil Nadu,  
 Building Construction Division 1,  
 Chepauk, Chennai-600005  
 Tamil Nadu  
 Email: eebcddivision1@gmail.com**

**Subject: Proposal for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu-CRZ Clearance regarding.**

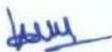
Sir,

This has reference to your proposal No. No.IA/TN/CRZ/425137/2022 dated 08<sup>th</sup> April, 2023 on the above mentioned project proposal for CRZ Clearance, in accordance with the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011 issued under the Environment (Protection) Act, 1986.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for CRZ Clearance to the project for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure Development, Coastal Regulation Zone, Building / Construction and Miscellaneous projects, in its meeting held on 17<sup>th</sup> April, 2023. The project proponent and their consultant made detailed presentation and informed as under:

- (i) The proposal is for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu for promoting tourism.
- (ii) As per CRZ Notification 2011 the activity shall require clearance from MoEF&CC after being recommended by the concerned CZMA as per Para 4 (ii) (j) construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards etc.
- (iii) The Terms of Reference (ToR) was considered in 307<sup>th</sup> EAC meeting held on 24<sup>th</sup> August 2022, in the Ministry of Environment, Forest and Climate Change, New Delhi. TOR was granted on 15<sup>th</sup> September, 2022 with specified conditions.
- (iv) The Public Hearing was conducted on 31/01/2023 by District Collector Chennai at Kalaivanar Arangam, 1 Wallahjah Road Anna Salai Triplicane, Chennai, Tamil Nadu.



- (v) The proposed project falls under CRZ IA, CRZ II, and CRZ IV-A. The CRZ Classification as:

S. No.	Description	Area in Sq.m	CRZ classification
1	Pen Pedestal	2263.08	CRZ IV-A
2	Pedestrian Pathway Above Sea	2073.01	CRZ IV-A
3	Lattice Bridge Above Beach & Land	1856.00	CRZ IA, Partially-CRZ-II, and CRZ IV-A
4	Pedestrian Pathway in Beach	1610.60	CRZ II
5	Pedestrian Pathway from Muthamizh Arignar Dr. Kalaignar Memorial to Bridge through beach	748.44	CRZ II
<b>Total area</b>		<b>8551.13</b>	

- (vi) The centre coordinates of the proposed site as per IRS Map are:

S. No.	Latitude	Longitude
A	13° 3'53.794"N	80° 17'9.182"E
B	13° 3'55.109"N	80° 17'11.732"E
C	13° 3'54.365"N	80° 17'16.132"E
D	13° 3'53.725"N	80° 17'19.908"E
E	13° 3'52.008"N	80° 17'30.015"E
F	13° 3'51.537"N	80° 17'32.802"E

- (vii) The Pen Monument is 30 m height (6 m pedestal above the HTL).
- (viii) The total length of the Bridge: Over the Land and intertidal area-290 m (220 m in CRZ II and 70 m in CRZ IA Intertidal area (No construction), Over the Sea-360 m – CRZ IVA and width of the Bridge is 7.0 m.
- (ix) The water requirement: Construction Phase: The total water requirement will be ~ 15 KLD (Domestic:~5 KLD, Construction purpose: ~ 10 KLD) and source of water is through Metro water tankers and Operation Phase: Domestic: ~ 5 KLD and supplied through water dispensers for drinking purpose.
- (x) The power requirement: Construction Phase: 500 kVA and sourced from TANGEDCO and 125 kVA for power backup, Operation Phase: Power supply and DG backup for lighting load, 100 kV Sourced from TANGEDCO. The DG set will be equipped from existing Memorial (which got its clearance from TNSCZMA dated 06/01/2021 and it is under construction. Approximately 185 Kw will be generated through solar panels, which will be installed on the roof of the lattice bridge.
- (xi) The Solid Waste: Construction Phase: Approximately 45.0 kg/day of municipal waste will be generated in premises will be disposed in municipal corporation bins on daily basis, Operation Phase: Approximately 98.0 kg/day of municipal waste will be generated in the premises shall be disposed through municipal/corporation bins on daily basis. All the domestic sewage facilities will be provided in the Muthamizh Arignar Kalaignar Memorial.
- (xii) The INS Adyar (defence installation) 0.81 Km from the project site.
- (xiii) A greenbelt programme will improve the ecological condition of the region. The greenbelt area is 921 Sq.m (10.77%) out of the total area 8551.00 Sq.m.

*[Handwritten signature]*

- (xiv) Environment Management Plan: Social Environment: Fishermen can engage in their fishing activities even during the construction period. It will become an internationally acclaimed landmark tourism site. Overall aesthetics of the project site and around the Marina Beach will be improved and its positive impacts - direct and indirect employment will be generated.
- (xv) Marine Ecology: The proposed project doesn't involve any dredging and construction methodology utilise modernized equipment for piling operations for the foundation of the project, using encased drilling equipment. Debris trap, silt curtain will be used to prevent spillage of debris and waste into the sea.
- (xvi) The pedestrian bridge has been designed so as not to disturb the movement of fishing boats. Pillars spacing -16 m) (Height from sea level to pedestrian bridge 6.0m). The lattice bridge has been designed so that no pillars will be erected in the CRZ IA area of about 70 mts. There is clear passage for all the marine fauna to have access to the sandy areas including turtles, fishing boats and human movement.
- (xvii) For sand accumulation and Erosion, no dredging is required for proposed project; as it is open construction in situ piling. Due to the use of modern construction equipment, there will be no concrete spillage.
- (xviii) Sporadic nesting of sea turtle has been reported from Ennore to Tiruvanmiyur coastal area. However, care will be taken to monitor the nesting during the construction and mitigation measures will be implemented. During the nesting period of Olive Ridley Turtles i.e. from January to March no construction activity will be carried out in CRZ IA area and adjacent beaches. No illumination will be done during night time.
- (xix) The road connectivity to the project site and impact on the existing traffic network and Emergency Evacuation Plan during natural calamity/manmade is prepared by Joint Venture of CUBE and IIT Madras by analysing present and anticipated traffic.
- (xx) Major concerns during the Public Hearing and its compliance:

Major concerns during the PH and Post Public Hearing representations	Compliance by PP
Impact on Marine Ecology and fishing potentiality	The impact on various aspects of ecology among the marine life, life of turtles, prawns etc., have been studied in detail by accredited experts and researchers and based on their recommendation; all necessary steps would be taken to minimize the impact on ecology due to this project.
Shoreline Analysis with erosion and accretion	From the studies and report of NCCR, the project coastal region is Low Accretion Zone.
Construction of structures in CRZ IA	The construction in CRZ 1A is through stilts and lattice bridge without any obstruction to natural flow of water or sediments or marine organisms.
Affecting the livelihood of the fishermen	The proposed project doesn't affect livelihood of fishermen, as fishing vessels can operate beyond bridge region and bridge is constructed on pillars with large spans of around 16 m for free flow of water, sediment and marine organisms.

*[Handwritten signature]*

Financial and Social Impacts	All the opinions are noted, it will become an internationally acclaimed landmark tourism site, positive impacts – Direct and Indirect employment will be generated and overall aesthetics of the project site in and around the Marina Beach will be improved.
------------------------------	--

- (xxi) Total Manpower requirement during the Construction Phase: 100 and Operation Phase:30.
- (xxii) The total cost of the project ₹81 Crore.
- (xxiii) The Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has recommended the proposal for CRZ clearance *vide* letter No. 2914/EC.3/2023-1, dated 06/04/2023.

4. The EAC deliberated on the proposal. The Committee noted that the activity is a permissible as per CRZ Notification 2011 and require prior CRZ clearance; Erosion and accretion should continue to be monitored by NCCR and NOC should be obtained from INS Adyar which is 0.81 Km away from the project site. The Committee also noted the representations received pre and post Public Hearing by the Ministry and forwarded to the PP, deliberated / discussed in detail during the meeting along with letters provided by State Forest and Ministry of Fisheries, Animal Husbandry and Dairying (Departments of Fisheries) and different Association on the points raised in representations. As the PP intimated that some court cases notice / intimation has been received on the project but no stay / direction has been given by any of the Courts, however, the Committee suggested that, if any court directions related to the project is received, the PP shall act according to the court directions. The Committee also advised to PP should submit immediately revised road connectivity and Traffic Management Plan and Crowd Management Plan & Emergency Evacuation Plan (EEP), plan of dedicated pathway for the rescue team and during emergency, entry shall be controlled by the automated system. The same has been submitted by PP *vide* e-mail dated 18/04/2022 and circulated to all EAC members including MoEF&CC. The Committee found that the additional information submitted by the project proponent through e-mail is satisfactory and considered.

The Committee after detailed deliberations, considering the submissions made by the project proponent and recommendations of the Tamil Nadu CZMA, recommended the proposal for CRZ Clearance.

5. Based on the recommendation of the Tamil Nadu Coastal Zone Management Authority and considering the submissions made by the project proponent, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendations of the Expert Appraisal Committee (CRZ), hereby accords CRZ Clearance to the proposal for **Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu** under the provisions of the CRZ Notification, 2011 and amendments thereto, subject to the compliance of terms and conditions as under:-

**PART A – SPECIFIC CONDITIONS:**

- (i) All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
- (ii) NOC should be obtained from INS Adyar prior to commencement of construction.
- (iii) Monitoring of Erosion and accretion studies should be conducted and same should be submitted to Regional Office.
- (iv) Any temporary physical infrastructure setup and excavated material during construction of the project shall not be dumped in water bodies or adjacent areas

*Handwritten signature*

- and the site shall be restored to its original condition after completion of construction of work.
- (v) The road connectivity and Traffic Management Plan as submitted to implemented in totality and compliance report should be submitted to Regional Office.
  - (vi) The Crowd Management Plan & Emergency Evacuation Plan (EEP) as submitted to be implemented in totality and compliance report should be submitted to Regional Office on six monthly basis.
  - (vii) Management of the visitors will be strictly through access controlled and regulated to maintain the number of visitors at any given point of time as stated in the crowd management plan
  - (viii) There will be no construction activity in the areas of turtle nesting, if any, during the turtle nesting season from 1<sup>st</sup> January to 30<sup>th</sup> April of every year.
  - (ix) No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
  - (x) Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
  - (xi) The project proponents will certify that there is no legal restriction on the proposed project activities at the proposed site.
  - (xii) The Project Proponent should comply order / direction, if any, issued by Hon'ble Court / tribunal on the project.
  - (xiii) This CRZ Clearance letter is subject to final order of the Hon'ble National Green Tribunal (Southern Zone) I.A. No. 181/2022 and other cases, if any.
  - (xiv) All the conditions stipulated by the Tamil Nadu Coastal Zone Management Authority for CRZ clearance 2011 *vide* letter No. 2914/EC.3/2023-1, dated 06/04/2023 and commitments made by the PP before the TN CZMA and EAC shall be followed in letter and spirit. An expert monitoring committee should be set up during implementation of the project.
  - (xv) All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity

**PART B - GENERAL CONDITIONS:**

- (i). Management of solid waste in accordance with the Solid Waste Management Rules, 2016 shall be strictly implemented.
- (ii). 'Consent to Establish' and /or 'Consent to Operate' shall be obtained from State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and / or the Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- (iii). Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of Competent Authority.
- (iv). All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by Central / State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea / coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated waste water shall be reused for landscaping, flushing and / or HVAC cooling purposes etc. within the development. The project proponent should also make alternate arrangement for situation arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.

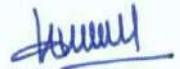
*deu*

- (v). Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (vi). A copy of the clearance letter shall be uploaded on the website of the concerned State Coastal Zone Management Authority/State Pollution Control Board. The Clearance letter shall also be displayed at the Regional Office, District Industries Centre and Collector's Office/ Tehsildar's office for 30 days.
- (vii). A six-monthly monitoring report shall need to be submitted by the project proponent to the concerned Regional Office of this Ministry regarding the implementation of the stipulated conditions.
- (viii). The Ministry of Environment, Forest & Climate Change or any other Competent Authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (ix). Full co-operation shall be extended to the officials from the Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the concerned Regional Office of MoEF&CC.
- (x). In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (xi). The Ministry reserves the right to add additional safeguard measures subsequently, if considered necessary, and to take action to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner, including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, for non-compliance.
- (xii). All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponent from the respective Competent Authorities.
- (xiii). The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board (SPCB) and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <https://parivesh.nic.in/>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional Office of this Ministry.
- (xiv). A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xv). The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB.
- (xvi). The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the project

*Handwritten signature*

proponent along with the status of compliance of clearance conditions and shall also be sent to the respective Regional Office of the Ministry by e-mail.

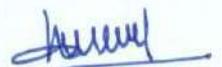
6. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
7. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the CRZ clearance, if implementation of any of the above conditions is not found satisfactory.
8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
9. Any appeal against this CRZ clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
11. This issues with approval of the Competent Authority.



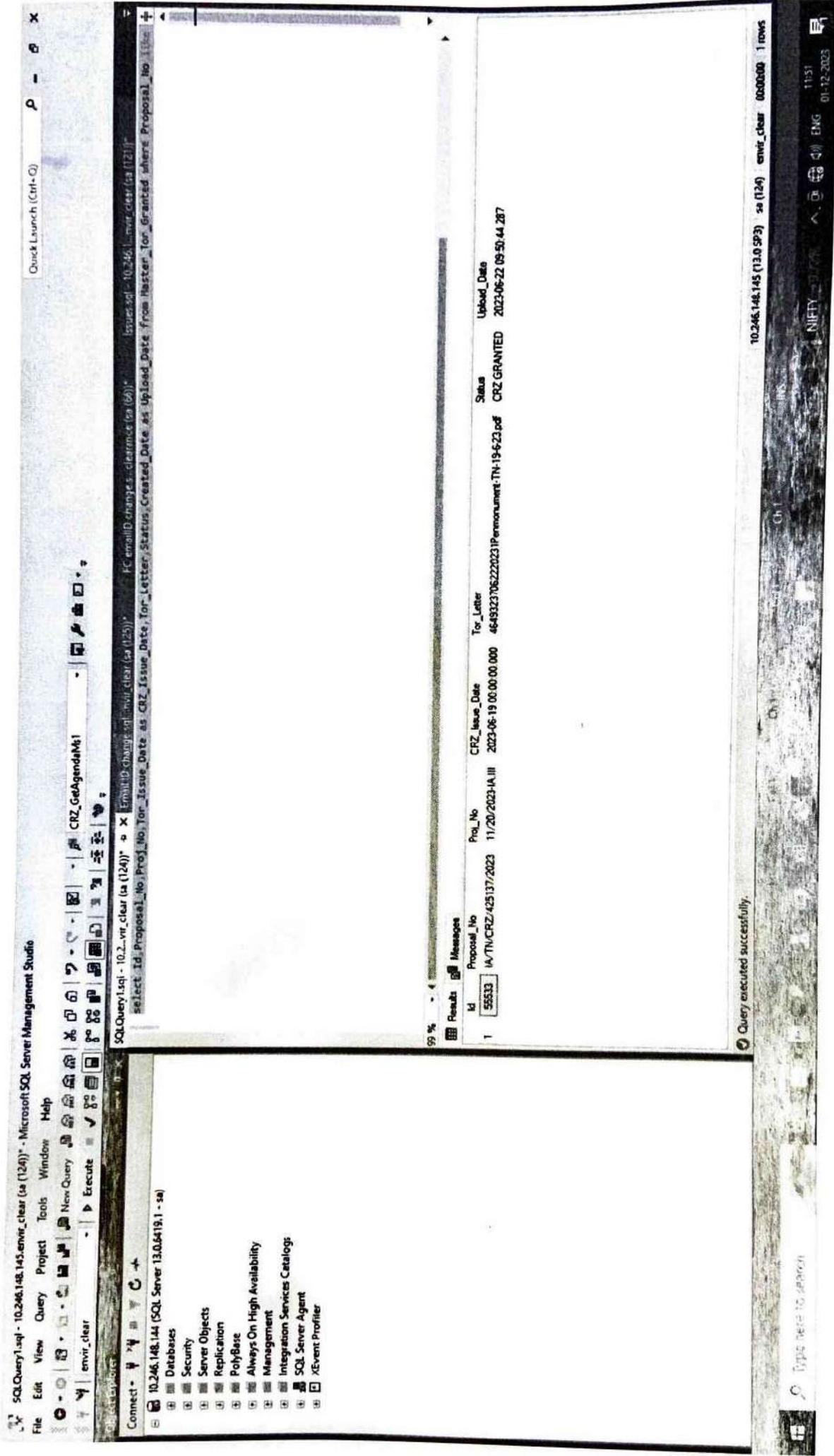
(Dr. H. Kharkwal)  
Scientist 'E' (CRZ)

**Copy to:**

1. The Principal Secretary, Department of Environment and Climate Change, Government of Tamil Nadu, No.1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai-600015, Tamil Nadu.
2. The Deputy DGF (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam Chennai – 600034, Tamil Nadu.
3. The Member Secretary, Tamil Nadu Coastal Zone Management Authority, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015, Tamil Nadu.
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 110032
5. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu.
6. Guard File / Monitoring File / Website / Record File



(Dr. H. Kharkwal)  
Scientist 'E' (CRZ)



### List of the proposals as per selected Proposal No. (As on 01-12-2023)

S.No	Proposal Details	Location	Important Dates	Proposal Information	Company/Proponent	Attached Files
1	<p><b>Proposal No</b> : IA/TN/CRZ/425137/2023</p> <p><b>File No</b> : 11/20/2023-IA.III</p> <p><b>Proposal Name</b> : Proposed Construction of Muthamizh Arignar Dr.Kalaigarn Pen Monument in Bay of Bengal off the Coast of Marina Beach near Triplicane Village, Chennai District</p>	<p><b>State</b> : Tamil Nadu</p> <p><b>District</b> : Chennai</p>	<p><b>Received Date</b> : 08- Apr- 2023</p> <p><b>Accepted Date</b> : 08- Apr- 2023</p> <p><b>Granted Date</b> : 19- Jun- 2023</p>	<p><b>Category</b> : CRZ</p> <p><b>Proposal Status</b> : CRZ GRANTED</p>	<p>EXECUTIVE ENGINEER PWD BUILDING CONSTRUCTION DIVISION - I</p>	<p><b>Granted Letter</b> : </p> <p><b>CRZ Report</b> : CRZ Report (auth/CRZ_Report.aspx?pid=55409)</p>



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-01102022-239285  
CG-DL-E-01102022-239285

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 4440]  
No. 4440]

नई दिल्ली, शुक्रवार, सितम्बर 30, 2022/आश्विन 8, 1944  
NEW DELHI, FRIDAY, SEPTEMBER 30, 2022/ASVINA 8, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 सितम्बर, 2022

का.आ. 4648(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 10 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना, संख्यांक का.आ. 83(अ), तारीख 16 फरवरी, 1987 में निम्नलिखित और संशोधन करती है :-

उक्त अधिसूचना की सारणी में, क्र. सं. 64 और उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

क्रम सं.	अधिकारी/अभिकरण	निम्नलिखित के अधीन नियुक्त
1	2	3
“65	राज्य तटीय जोन प्रबंध प्राधिकरण और संघ राज्यक्षेत्र तटीय जोन प्रबंध प्राधिकरण का अध्यक्ष और सदस्य-सचिव	पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29)।

[ फा. सं. आईए 3-12/2022-आईए.III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण:- मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) संख्यांक 83 (अ), तारीख 16 फरवरी, 1987 द्वारा प्रकाशित की गई थी और संख्यांक सा.का.नि. 585 (अ) तारीख 1 सितंबर, 2006 द्वारा अंतिम बार संशोधित की गई थी।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 30th September, 2022

**S.O. 4648(E).**—In exercise of the powers conferred by sub-section (1) of section 10 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following further amendment in the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O.83(E), dated the 16<sup>th</sup> February, 1987, namely:-

In the said notification, in the Table, after S.No. 64 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

S.No	Officer/Agency	Appointed under
1	2	3
65	Chairman, Member Secretary of all the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities	The Environment (Protection) Act, 1986 (29 of 1986)".

[F. No. IA3-12/2/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

**Note:-** The principal notification was published in the Gazette of India vide number S.O.83(E) dated 16<sup>th</sup> February, 1987 and last amended on vide number G.S.R.585(E) dated 1<sup>st</sup> September, 2006.



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-01102022-239272  
CG-DL-E-01102022-239272

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 4441]

नई दिल्ली, शुक्रवार, सितम्बर 30, 2022/आश्विन 8, 1944

No. 4441]

NEW DELHI, FRIDAY, SEPTEMBER 30, 2022/ASVINA 8, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 सितम्बर, 2022

का.आ. 4649(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना, संख्यांक का.आ. 638(अ), तारीख 28 फरवरी, 2014 में निम्नलिखित संशोधन करती है :-

उक्त अधिसूचना में, क्र.सं. 2 और उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

क्रम सं.	प्राधिकारी/अधिकारी	अधिकारिता
(1)	(2)	(3)
“3.	राज्य तटीय जोन प्रबंध प्राधिकरण और संघ राज्यक्षेत्र तटीय जोन प्रबंध प्राधिकरण	उनकी संबंधित क्षेत्रीय अधिकारिता के भीतर”।

[ फा. सं. आईए 3-12/2022-आईए. III ]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण:- मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) संख्यांक 638(अ), तारीख 28 फरवरी, 2014 द्वारा प्रकाशित की गई थी।

---

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**
**NOTIFICATION**

New Delhi, the 30th September, 2022

**S.O. 4649(E).**—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendment in the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O.638 (E), dated the 28<sup>th</sup> February, 2014, namely:-

In the said notification, after S.No.2 and the entries relating thereto, the following S.No.and entries shall be inserted, namely:-

<b>S.No.</b>	<b>Authority/Officer</b>	<b>Jurisdiction</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
“3.	The State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities	Within their respective territorial jurisdiction”.

[F. No. IA3-12/2/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

**Note:**-The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3,Sub-section (ii), vide number S.O.638 (E), dated 28<sup>th</sup> February, 2014.



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-03102022-239323  
CG-DL-E-03102022-239323

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 4442]

नई दिल्ली, सोमवार, अक्टूबर 3, 2022/आश्विन 11, 1944

No. 4442]

NEW DELHI, MONDAY, OCTOBER 3, 2022/ASVINA 11, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 सितम्बर, 2022

**का.आ. 4650(अ).**—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की धारा 3 की उपधारा (1) और उपधारा (3) के अधीन इसके द्वारा गठित किए गए राज्य तटीय जोन प्रबंध प्राधिकरण और संघ राज्यक्षेत्र प्रबंध प्राधिकरण को उक्त अधिनियम की धारा 5 के अधीन जारी निदेशों की अपनी शक्ति का, अपनी संबंधित क्षेत्रीय अधिकारिता के भीतर, निम्नलिखित शर्तों और परिसीमाओं के अधीन रहते हुए, प्रत्यायोजन करती है, अर्थात् :-

- (i) ऐसे निदेश राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण या केन्द्रीय सरकार द्वारा किसी विनिर्दिष्ट मामले में जारी किए गए किसी निदेश से अंगसत न हो ;
- (ii) केन्द्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त धारा के उपबंधों का स्वयं अवलंब ले सकेगी, यदि केन्द्रीय सरकार की राय में लोकहित में ऐसी कार्यवाही आवश्यक है।

[फा. सं. आईए 3-12/2/2022-आईए. III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 30 September, 2022

**S.O. 4650(E).**—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates its powers to issue directions under section 5 of the said Act to the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities, as constituted by it under sub-sections (1) and (3) of section 3 of the said Act, within their respective territorial jurisdictions, subject to the following conditions and limitations, namely:-

- (i) that such directions are not inconsistent with any direction issued in any specific case by the National Coastal Zone Management Authority or Central Government;
- (ii) that the Central Government may revoke such delegations of powers or may itself invoke the provisions of the said section, if in the opinion of the Central Government such a course of action is necessary in the public interest.

[F. No. IA3-12/2/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.